

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH AT BHOPAL**

Original Application No. 194/2023

Jitendra singh Rai

Applicant(s)

Versus

State of Madhya Pradesh & Ors.

Respondent(s)

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Date: 08.02.2023

FILED BY



BHOPAL

PARUL BHADORIA

Advocate for Respondent No. 3 i.e., MPPCB

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Joint Committee Inspection Report

In The Matter of

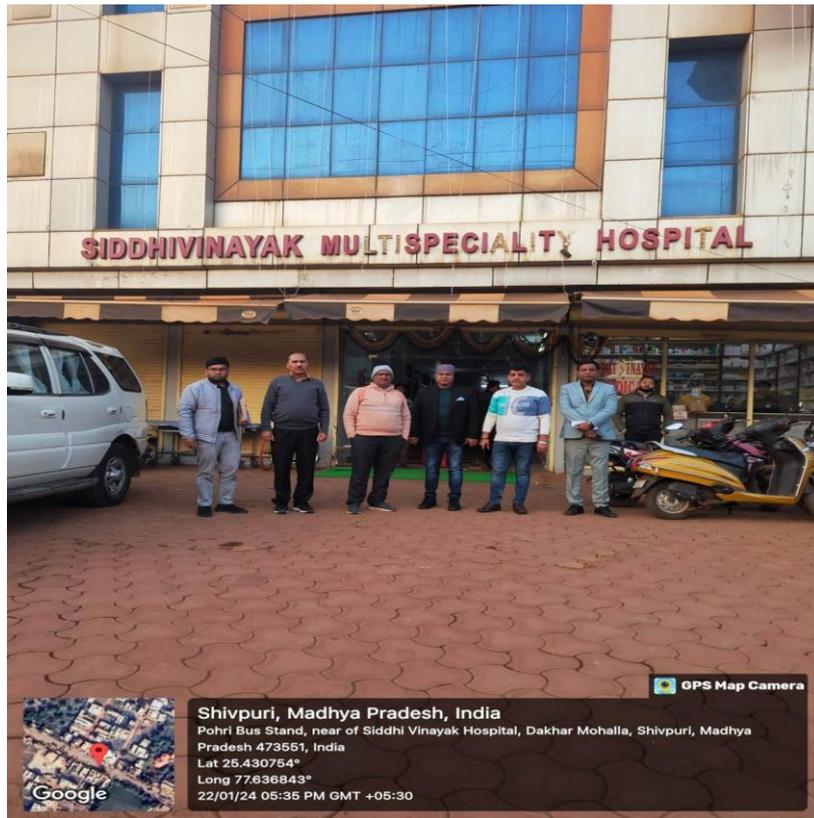
Original Application No.194/2023

(Jitendra singh Rai V/s State of Madhya Pradesh & Ors.)

In Compliance of

Hon`ble National Green Tribunal (CZ) Bhopal

Order dated 02nd January, 2024



Date of Inspection: 22 January 2024

Location: Pohari Road Shivpuri, Distt- Shivpuri (MP)

Joint Committee Inspection Report in Matter of

Original Application No.194/2023

(Jitendra Singh Rai V/s State of Madhya Pradesh & Ors.)

In Compliance of

Hon`ble National Green Tribunal (CZ) Bhopal Order dated 02nd January, 2024

1. Shri Jitendra Singh Rai has filed an application to the Honourable National Green Tribunal (C.Z.) Bhopal against M/s Siddhivinayak Multi-Specialty Hospital, Pohri Road, Shivpuri regarding violation of Water (Prevention and Control of Pollution) Act 1974, Air (Prevention and Control of Pollution) Act 1981, Hazardous and Other Wastes (Management & transboundary movement) Rules 2016, Biomedical Waste Management Rules 2016 cognizance of said complaint treated as case no. OA. 194/2023
2. This case was heard by the Honourable National Green Tribunal (C.Z.) Bhopal on 02.01.2024. A joint committee consisting of the following officers has been constituted by the Honourable National Green Tribunal:-
 - (i) One representative from Collector, Shivpuri, (M.P.)
 - (ii) One representative from CMO, Shivpuri, (M.P.)
 - (iii) One representative from SPCB,(M.P.)
3. The Committee was directed to visit the place and submit the factual and action taken report within six weeks. The State PCB is the nodal agency for coordination and logistic support.
4. A site inspection of M/s Siddhivinayak Multi-Specialty Hospital, Pohri Road, Shivpuri was conducted by the Joint Committee on 22.01.2024 in which the following officers were present:-
 - (1) Shri J.P. Gupta, ^{Dy. Coll.} S.D.M. Shivpuri, representative of Collector Shivpuri.
 - (2) Shri Keshav Sagar, Chief Municipal Officer, Shivpuri.
 - (3) Shri D.V.S. Jatav, Regional Officer, M.P.P.C.B
Vijaypur-Guna (Nodal Officer)

Dr. Sunil Tomar and Mr. Rajendra Sharma were present on behalf of the hospital management. Complainant Shri Jitendra Singh Rai was also requested to be present with the joint committee but he did not appear with the joint committee. The information is as per **Annexure -01.**

5. Observations of the Joint Committee constituted by Hon`ble NGT vide order dated 22.01.2024 :-

S.No	Brief of the Complaint	Facts
1	Violation of Consent to Operate under section 25 of the Water (Prevention &Control of Pollution) Act, 1974 under section 21 of the Air (Prevention &Control of Pollution) Act, 1981 &Authorization under Hazardous andother Waste (Management & Tranboundary movement) Rules, 2016.	<ul style="list-style-type: none"> • Madhya Pradesh Pollution Control Board had issued authorization to M/s Siddhivinayak Multispecialty Hospital Shivpuri for 30 beds under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Biomedical Waste Management Rules 2016, whose validity was till is 02.12.2021. Consent and authorization is attached at <u>Annexure -02.</u> • An online CTEE application was received from the hospital management on 10.08.2021 to expand the capacity from 30 beds to 100 beds. CTEE was granted by the MPPCB vide Outward No. 14795 dated 01.09.2021, CTE No. 90705. copy is attached at <u>Annexure -03</u> • Consent to Operate (CTO Expansion) under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air Pollution Prevention and Control Act 1981, authorization under Biomedical Waste Management Rules 2016,& Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 was granted by the Board and has validity is till 31.12.2028. Copy is attached at <u>Annexure -</u>





		04.
2	<p>Ambient air quality at the boundary of the Siddhi Vinayak Hospital premises not monitored and reported to the Board regularly on quarterly basis.</p> <p>The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09.</p>	<p>The hospital does not cause any air pollution. Hospital has installed 01 DG of 62.5 KVA capacity (Standby) and it is operated during the period of interruption of power supply. The DG set is installed with inbuilt acoustic enclosure and muffler for control of noise and air pollution.</p>
3	<p>Siddhivinayak Hospital does not maintain the records of hazardous waste as per the Form-3 of rule 6(5), Annual Returns Form No. 4 of rule 20(2) to MPPCB Regional office.</p>	<ul style="list-style-type: none"> •The information received from the hospital management during visit is attached in <u>Annexure -05.</u> •Authorization has been issued on 17.01.2024 under Hazardous Waste and Other Waste (Management and Transboundary Movement) Rules 2016 •A DG set of 62.5 KVA capacity is installed in the hospital. Spent oil (5.1) is generated as hazardous waste during servicing of DG sets. •The annual return for the year 2023-24 will be made available after March'24.
4	<p>Hospital PCB Consent Outward No.:-14795, 01/09/2021 consent no CTE-90705 validity has expired.</p> <p>It has been almost 1 Rule 4(a) and (b) of the Biomedical Waste Management Rules 2016.*</p>	<ul style="list-style-type: none"> •Consent to Operate (CTO) under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air Pollution Prevention and Control Act 1981, authorization under Biomedical Waste Management Rules 2016, Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016, is valid till 31.12.2028. Copy is attached at <u>Annexure -04.</u> •Biomedical waste generated from the hospital is collected in separate coloured bins (red, blue, yellow and white) and sent to CBWTF for

		treatment and disposal. In this regard, the membership and agreement of CBWTF. Copy is attached at Annexure – 06
5	The Biomedical Waste of Siddhivinayak Multi-specialty Hospital Shivpuri is also being dumped elsewhere. This also appears to be in violation of the Biomedical Waste Management Rules 2016.	The information is as per point number 04 above. & Annexure 11
6	Pollution and mosquitoes are breeding. due to accumulation of dirty water in Siddhivinayak Multispecialty Hospital in Shivpuri district under regional Office Vijaypur District Guna (M.P.)	The ETP of 30 KLD capacity is installed & operated for the treatment of waste water generated from the hospital. In which collection tank, bar screen, equalization tank, aeration tank, multigrade sand filter, activated carbon filter, MBBR, tube settler, disinfection system is installed. After treatment, the treated water is discharged into the municipal drain. At the time of inspection, along with the joint committee, the sample of treated waste water from ETP outlet collected& sent to the laboratory for analysis. The analysis report is attached at Annexure 07 . The result is as per the standards. Contaminated water has not been found stored in the hospital which could create conditions for mosquito breeding.
7	Central Pollution Control Board Delhi instruction were gives to the State Pollution Control Board, Bhopal to take action under the air, water and hazard act of Siddhivinayak Multispeciality Hospital	The information is as per point number 01above.& Annexure 8 & 9





Action Taken Report :-

1. For violation of certain provision of Water (Prevention and Control of Pollution) Act 1974 & Air (Prevention and Control of Pollution) Act 1981, court case has been file against hospital & its management for the period of operating without consent, in the court of Honourable Chief Judicial Magistrate, Shivpuri on date 02.01.2024. The next hearing date in the case is on 06.02.2024 for registration. The copy of the complaint letter is attached at **Annexure 08**
2. On the violations committed by the hospital management, environmental compensation was calculated by the formula suggested as per Hon'ble NGT order dated 12/03/2019 in the matter of OA 710/2017 & CPCB Guideline issued in July 2019. According to this, the process of depositing environmental compensation amount of Rs. 9,67,500/- is under process. The information is attached at **Annexure - 09.**

Observations of committee:-

Central Pollution Control Board has published revised guidelines for CBWTF in the year 2016, which states that the fee charged by CBWTF to member HCFs is decided by the state level advisory committee in consultation with the Pollution Control Board of the respective State, Medical Association and CBWTF.

At present the fees have not been decided by the State level Advisory Committee. In absence of rates to be decided by State Level Committee, the CBWTF is levying following charges from the member HCFs as follows:-

Membership Fee:-

Duration	Fee	Details of HCFs
once in three years membership	Rs 01/bed/day	For non-government HCFs
	Rs 10,000/-	For non-bedded HCFs



Monthly Fee:

Duration	Fee	Details of HCFs
Monthly	Rs 15/bed/day	Government Bedded HCFs
	Rs 11/bed/day	Non-Government Bedded HCFs
	Rs 1500/-	Non Bedded HCFs
	Rs 7000-8000	Institute of Veterinary Medicine

Bar-coding fee Charges is not mentioned however it is also being charged.

The fee structure itself has been decided by CBWTF. Whose information is attached in the **Annexure -10**

Only one CBWTF is working for the districts of Guna, Shivpuri, Ashoknagar, Rajgarh, Tikamgarh etc. CBWTF itself decided the fees, the terms of the contract, membership fees etc. Apart from the above, there is no other option for the Member Medical Institutions for waste disposal through any other CBWTF which monopolizing in this area which is against the provision of CPCB revised guideline 2016.

Due to monopoly in disposal rates the Members of HCFs object to the disposal rates charged by CBWTF, due to which a situation of conflict/dispute is created, instead of the duties mentioned in the Biomedical Waste Management Rules 2016, complaints are made and a situation of dispute is created.

In this matter, there has been a dispute between CBWTF and the hospital management regarding fees, contracts and membership fees for a long time, due to which an unpleasant situation of violation of environmental rules has been created.



Recommendations:-

In view of above observations and to resolve such disputes in the future, the following recommendations are respectfully submitted by the joint committee.

- (1) For effectively implementation of biomedical waste management Rules, 2016 and disposal of BMW, the monthly rates for disposal of BMW, membership charges (if any), bar-coding charges (if any) etc shall be decided by the State level Advisory Committee including membership period, Occupancy based charges etc.
- (2) The State level committee should also devise the format agreement between CBWTF and the member HCFs including terms & conditions to resolve the non-compliance and redressal of disputes arising during operation of system.

Enclosed – Documents and Photographs.



(D.V.S.Jatav)
Regional Officer, MP
Pollution Control
Board, Vijaypur,
District-Guna



(Keshav Sagar)
Chief Municipal
Officer, Shivpuri


22/04/24-

(J.P. Gupta)
S.D.M. Shivpuri
Dy Coll.

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी जिला-शिवपुरी (म.प्र.)

क्रं./152/स्था./2024

शिवपुरी, दिनांक 06/02/2024

प्रति,

क्षेत्रीय अधिकारी,
म.प्र. प्रदूषण नियंत्रण बोर्ड
विजयपुर, जिला गुना (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण (सीजेड के प्रकरण क्रं. 194/2023 में प्रस्तुत संयुक्त जाँच प्रतिवेदन में हस्ताक्षर के नीचे लिखी तिथि में संशोधन बावत्।

उपरोक्त विषयांतर्गत लेख है कि माननीय राष्ट्रीय हरित अधिकरण (सीजेड के प्रकरण क्रं. 194/2023 में पारित आदेश दिनांक 02.01.2024 के अनुपालन में दिनांक 22.01.2024 के संयुक्त जाँच प्रतिवेदन में मेरे द्वारा हस्ताक्षर के नीचे त्रुटिवश दिनांक 22.04.2024 का उल्लेख हो गया है जिसे 22.01.2024 पढ़े जाने का अनुरोध है।

उक्त जानकारी आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


(जे.पी. गुप्ता)
डिप्टी कलेक्टर, शिवपुरी



क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड

टैकर पार्किंग ऐरिया, गैल काम्प.विजयपुर, जिला-गुना (म.प्र.)-473112

ई-मेल-ropcb-guna@mp.gov.in, ro.mppcbguna26@gmail.com

दूरभाष नं. 07544-274098



क्रमांक 1485 /क्षे.कार्या/म.प्र.प्र.नि.बो/2024
प्रति,

गुना, दिनांक 03-01-2024

1. कलेक्टर,
कार्यालय कलेक्टर एवं जिला दंडाधिकारी
जिला-शिवपुरी (म.प्र.)
2. मुख्य नगरपालिका अधिकारी,
नगरपालिका परिषद शिवपुरी
जिला-शिवपुरी (म.प्र.)

विषय:- मेसर्स सिद्धि विनायक मल्टी-स्पेशलिटी हॉस्पिटल शिवपुरी की संयुक्त जाँच हेतु अपना प्रतिनिधि नामांकित करने बावत्।

संदर्भ:- मान. राष्ट्रीय हरित अधिकरण सेंट्रल जोनल बैंच भोपाल ओ.ए. 194/2023 (जितेन्द्र सिंह राय विरुद्ध म.प्र.शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 02.01.2024

उपरोक्त विषयांतर्गत मान. राष्ट्रीय हरित अधिकरण सेंट्रल जोनल बैंच भोपाल ओ.ए. 194/2023 (जितेन्द्र सिंह राय विरुद्ध म.प्र.शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 02.01.2024 में उल्लेख किया गया है कि -

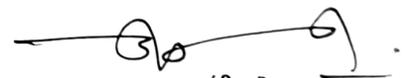
We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from Collector, Sivapuri, Madhya Pradesh
- ii. One representative from CMO, Shivpuri, Madhya Pradesh
- iii. One representative from State Pollution Control Board, Madhya Pradesh.

The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

आपसे अनुरोध है कि उपरोक्त प्रकरण में दिनांक 22.01.2024 को जाँच किया जाना नियत है। जाँच हेतु आपके प्रतिनिधि का नाम, मोबाइल नं. उपलब्ध कराने का अनुरोध है ताकि उनसे समन्वय कर नियत तारीख को जाँच की जा सके।

संलग्न- एन.जी.टी आदेश की प्रति।


(डी.की.एस.जाटव)
क्षेत्रीय अधिकारी

प्रतिलिपि-

1. डायरेक्टर पर्यावरण (विधि), म.प्र.प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ प्रेषित।
2. श्री जितेन्द्र सिंह राय, 56 ए, वैधनाथ सिटी, शबरीनगर, भोपाल (म.प्र.), मोबाइल नं. 7425953077, ई-मेल-raijitendrasingh.1982@gmail.com की ओर लेख है कि मान.एन.जी.टी के निर्देशानुसार Applicant/Registry is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week. एवं जाँच दौरान नियत तिथि को उपस्थित रहने का अनुरोध है।
3. संचालक, मेसर्स सिद्धि विनायक मल्टी-स्पेशलिटी हॉस्पिटल शिवपुरी की ओर लेख है कि निरीक्षण के दौरान उपस्थित रहें तथा उनके द्वारा चाहे गये दस्तावेज/जानकारी उपलब्ध करवायें।

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No. 194/2023(CZ)

Jitendra Singh Rai

Applicant(s)

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: **02.01.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER**

For Applicant(s):

Mr. Jitendra Singh Rai
(Applicant in Person)

For Respondent(s):

ORDER

1. The issue raised in this application is violation of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act 1981 and authorization under Hazardous and Other Waste Management and Transboundary Movement Rules 2016 by Siddhi Vinayak Multi-Specialty Hospital in District-Shivpuri, Madhya Pradesh.
2. It is alleged that the unit is operating without consent conditions in violation of Rule 4(a) and (b) of the Biomedical Waste Management Rules, 2016 and Ambient Air Quality at the Boundary of the Siddhi Vinayak Hospital premises is not monitored and reported to the Board regularly on quarterly basis in view of norms prescribed by the MoEF&CC by its notification dated 16.11.2009.
3. The Biomedical Waste of Siddhi Vinayak Multispecialty Hospital, Sivapuri is being dumped anywhere else in violation of Biomedical Waste Management Rules, 2016 and there is no provision of disposal of the treatment of dirty water.

4. A substantial question of environment has been raised.
5. Issue notice to the respondents returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
6. Applicant/Registry is directed to take necessary steps for service to the respondents by both ways and also on available email.
7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
 - i. One representative from Collector, Sivapuri, Madhya Pradesh
 - ii. One representative from CMO, Shivpuri, Madhya Pradesh
 - iii. One representative from State Pollution Control Board, Madhya Pradesh.
8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
9. Applicant/Registry is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week.
10. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **19th February, 2024.**

Sheo Kumar Singh, JM

DR. A Senthil Vel, EM

02nd January, 2024
O.A. No. 194/2023 (CZ)
PN



Consent Order

M.P. Pollution Control Board - Guna
Tanker Parking Area, GAIL Complex, Vijaypur,
Dist : GUNA
Tele : 07544-274098

RED-SMALL

CCA-Fresh

VALIDITY (W): 02/12/2021
AUTHORIZATION-02/12/2021

CONSENT NO: ***

PCB ID: 119406

NO: /MPPCB/GUN

DATE 12.01.2019

To,
THE OCCUPIER,
SIDDIVINAYAK MULTY SPECILITY HOSPITAL, SHIVPURI,
AREA 2800 SQ FEET,
POHRI ROAD, NEAR BUS STAND, SHIVPURI.,
DIST : SHIVPURI, TAL : SHIVPURI,
SIDC : NOT IN SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974

Ref: Your Consent to Operate Application Receipt No. 754867 Dt. 27/12/2018 and last communication received on Dt. 21/12/2018

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 02/12/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** AREA 2800 SQ FEET, POHRI ROAD, NEAR BUS STAND, SHIVPURI.
- The capital investment in lakhs:** Rs. 41.5
- Product & Production Capacity:**

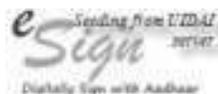
PRODUCT	PER ANNUM PRODUCTION CAPACITY
HOSPITAL (BEDS)	30 NOS (THIRTY NOS)

Note:- For any change in above industry shall obtain fresh consent from the board.

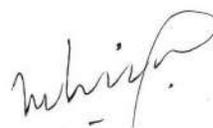
The Validity of the consent is up to 02/12/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * General conditions


Digitally Signed with Aadhaar

e-Signed On 16/01/2019 16:28:28
(Organic Authentication on AADHAR from UIDAI Server)



NETRAPAL SINGH
Regional Officer

The PAN # 70R1MD216GA in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number.

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Consent Order

M.P. Pollution Control Board - Guna
Tanker Parking Area, GAIL Complex, Vijaypur,
Dist : GUNA
Tele : 07544-274098

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

pH 8.5 pH Units, Total Dissolved Solids 2100 mg/l, Suspended Solids 100 mg/l, Chloride 1000 mg/l, Chemical Oxygen Demand 250 mg/l, B.O.D (3 Days 27oC) 30 mg/l

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.600	Water Source	Remark
1	Domestic Purpose	2.000	0.600	Bore well	
2	Others	1.000	0.000	Bore well	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. Compilation of Monitoring-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

8. Recording of Monitoring-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed



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- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

9. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

10. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

11. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

12. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

13. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

14. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

15. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Trans boundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization .
9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)



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Category-Scale	Application Type	Valid Upto : 02.12.2021	PCB ID: 119406
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File Number of Authorization: 754867 Date: 27.12.2018

To,

SIDDHIVINAYAK MULTI SPECILITY HOSPITAL
POHRI ROAD, NEAR BUS STAND,
SHIVPURI (MP)

is hereby granted an Authorization for

Activity	:	
Number of beds HCF	:	30 NOS (THIRTY NOS)
Number of HCF Covered by CBMWTF	:	M/s J.K.MEDICAL WASTE MANAGEMENT SYSTEM, GODHAN, CHANDERI, ASHOKNAGAR (MP)
Installed treatment and disposal capacity	:	100 KG/HOUR
Area or distance covered by CBMWTF	:	GUNA, SHIVPURI, ASHOKNAGAR
Quantity of Biomedical waste handled, treated or disposed		
Type of Waste Category		Quantity permitted for Handling
Yellow	:	10.00 Kg/day
Red	:	10.00 Kg/day
White(Translucent)	:	0.250 Kg/day
Blue	:	0.250 Kg/day

This authorization shall be in force for a period of 03 Years (02.12.2021) from the date of issue.

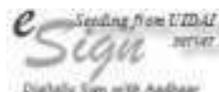
This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

Terms and conditions of authorization *

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

(Regional Officer)

NETRAPAL SINGH
Regional Officer



e-Signed On 16/01/2019 16:28:28
(Organic Authentication on AADHAR from UIDAI Server)

This PAN # FOR MDA/GA are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number. Page: 5 / 5



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RED-SMALL

CTE-Expansion

CONSENT NO: ***

PCB ID:
119406

NO: /MPPCB/GUN
Outward No:-14795,01/09/2021

Dated: 31/08/2021
Consent No:CTE-90705

To,

M/s. Siddivinayak Multyspeciality Hospital, Shivpuri,
Pohri Road, near bus stand, Teh. & Dist : Shivpuri.
Latitude : 25.4306 Longitude : 77.6367

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1083509 Dt. 10/08/2021 and last communication received on Dt.

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at **Pohri Road, near bus stand, Teh. & Dist : Shivpuri**, Phone No. 8770296979

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** AREA 2800 SQ FEET, **Pohri Road, near bus stand, Teh. & Dist : Shivpuri**, Contact No. 8770296979
- b. **The capital investment in lakhs:** Rs. 550.00
- c. **Product & Production Capacity:**

Product	Qty / year
HOSPITAL (BEDS)	100.000 NOS

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified

Digitally Signed by :
DURVIJAY SINGH JATAV,C.C
Date: 01/09/2021 02:37:46 PM

DURVIJAY SINGH JATAV
Regional Officer



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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.600	Water Source	Remark
1	Domestic Purpose	3.000	0.500	Borewell	
2	Floor / Utensils / Other Washing	5.000	4.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online



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through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



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Additional Water condition:- (if any) :-

- (1) The HCF's has been setup without prior permission of the Board; hence this CTE shall not be treated as the certificate of site suitability. The CTE Expansion to this Hospital is granted to bring it in the periphery of water/air act & BMW Rules with the various condition to control the pollution caused by the HCF's. If any complaint or the violation is received against the Hospital and found correct this consent shall stand cancelled automatically & the Hospital shall be closed.
- (2) This consent/authorization is not the measure of proof that HCF's owner has not violated the the environment laws in past and Board shall be free to take legal action against the HCF's for the violations done by the HCF at any point of time
- (3) Hospital shall have to provide facility of ETP/STP within two month
- (4) The consent fee deposited by the HCF is liable for revision it, at any point of time if it is found necessary .

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	200	2	DIE	Green Belt,	150,100,50

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	6.5 Ltr/hrs

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

Additional Air condition:- (if any)

:-

- (1) The HCF's shall install appropriate air pollution control equipment/arrangement at all points of particulate matter emission and shall ensure that these are always kept running & in good working order all the time. In case of any failure it shall be immediately rectified or same alternative arrangement shall be made.
- (2) Noise from D.G.Set shall be controlled by providing an acoustic enclosure & a proper exhaust muffler.
- (3) The acoustic enclosure and exhaust muffler shall be designed for minimum 25 dB(A) Insertion Loss or for meeting the ambient noise standards, which ever is on the higher side.



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- (4) Installation of D.G.Set must be strictly in compliance with the recommendation of the D.G.Set manufacturer.
- (5) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the D.G.Set manufacturer which will help to prevent noise levels of the D.G.Set from deteriorating with use.
- (6) The height of the vent connected to D.G.Set shall not be less than building height + 1.5 meters.
- (7) The ambient air quality level with respect to noise shall be less than 55 dB(A) Leq. and 45 dB(A) Leq., Respectively in day and night time within the premises.
- (8) The maximum permissible sound pressure level for D.G. Sets shall be 75 dB(A) at 1 meter from the enclosure surface.
- (9) The D.G. Sets must affix a conformance label containing the required information recommended in Environment (Protection) Rules, 1986.

GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



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Additional condition:- (if any) :-

Note:-(1)This CTE Expansion may not be taken as a measures of proof that HCF has not violated Pollution control law at any period of time in the past

(2) The HCF has been setup without prior permission of the Board; hence this CTE Fresh shall not be treated as the certificate of site suitability.

The CTE Expansion to this HCF is granted to bring it in the periphery of water Act with the various conditions to control the pollution caused by the HCF If any complaint or the violation is received against the HCF and found correct this consent shall stand cancelled automatically & the HCF shall be closed or shifted to suitable site.

(3) HCF shall have install/ modify Air pollution control measures with in stipulated times

(4) HCF shall comply with all relevant Acts/ Rules, directions, guidelines/ notification issued by MOEF/CPCB/MPPCB/ NGT from time to time as requires & if applicable .

(5)This consent is granted on the basis of fees deposited by HCF ,if any point of time is found that during physical verification & in any circumstances & the desires fee shall be deposited by PP.

(6) Extensive tree plantation shall be done in & around the HCF premises. Thick belt of fast growing species providing thick vegetative cover shall be planted .

For and on behalf of
M.P. Pollution Control Board



DURVIJAY SINGH JATAV
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)

This TPAV # 58H6A09372 mp.nic.in are valid and does not require physical signatures, the certificate can be validated online from xgn.mp.nic.in using "TPAV" Number. Page: 6 / 6



Consent Order



M.P. Pollution Control Board - Guna, Tanker Parking Area, GAIL Complex, Vijaypur,, Dist : Annexure-4
GUNA, Guna, Tele : 07544-274098

RED-SMALL

CCA-Expansion
(AWHB-Valid up to 31/12/2028)

CONSENT NO: ***

PCB ID:
119406

Outward No:-15579,19/01/2024

Consent No:AWHB-118610

To,
The Occupier,
M/s. Siddivinayak Multispeciality Hospital,
Pohri Road, near bus stand, Teh. & Distt. Shivpuri (MP)
Latitude : 25.4307 Longitude : 77.6368

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016 and Authorization under Bio Medical Waste Management Rule 2016

Ref: Your Consent to Operate Application Receipt No. 1334685 Dt. 26/12/2023 and last communication received on Dt.26/12/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant AW consent, Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016 and Authorization under Bio Medical Waste Management Rule 2016 valid up to 31/12/2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Pohri Road, near bus stand, Teh. & Dist : Shivpuri
- b. The capital investment in lakhs: Rs. 550
- c. Product & Production Capacity:

Product	Qty / year
Hospital	Beds No.100 (One Hundred Beds)

Note:-

- **For any change in above unit shall obtain fresh consent from the board.**
- **This consent may not be taken as a measures of proof that HCF has not violated Pollution control law at any period of time in the past.**
- **HCF management shall comply with all the relevant Acts/Rules, directions, guidelines issued by NGT/MoEF&CC/CPCB/MPPCB from time to time as required and if applicable.**
- **This consent to operate is being granted to the hospital without prejudice to any criminal proceeding pending against the hospital in the Court of Law. Hence what so ever may be the decision of Hon'ble Court shall be binding on the hospital and this Board.**

The Validity of the consent is up to 31/12/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions



Signature Not Verified
Digitally Signed by :
DURVIJAY SINGH JATAV,C.C
Date: 19/01/2024 03:58:51 PM

DURVIJAY SINGH JATAV
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # G5GHTW7KY8



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 2.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 13.000 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 20.000	WWG : 15.000	Water Source	Remark
1	Domestic Purpose	17.000	13.000	Tankers	-
4	Others	3.000	2.000	Tankers	-

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The HCF shall operate and maintain the STP/ETP properly to achieve the prescribed norms.
2. The treated wastewater shall be discharged outside the premises.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
D.G. Sets	82.5 KVA	3	Diesel	Acoustic Enclosure, Muffler	As per CPCB Rules

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
Diesel	15 Ltr/Hrs.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-15 Nos.)

Additional Air condition:-

- Noise from D.G.Set shall be controlled by providing an acoustic enclosure & a proper exhaust muffler.
- The D.G. Sets must affix a conformance label containing the required information recommended in Environment (Protection) Rules, 1986.



CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

**[See rule 6 (2)]
FORM-2**

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue : ,
2. Reference of application (No. and date) : **COW-1334685, dt: 26/12/2023**
3. COW-1334685, dt: 26/12/2023 of Siddivinayak Multispeciality Hospital, is hereby granted an authorisation based on the enclosed signed inspection report (can be seen in xgn) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at Pohri Road, near bus stand, Shivpuri Phone No. 9752068385

Details of Authorisation

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
Used or Spent Oil(5.1)	COL,GEN,REU,SAR,STO,RRE	0.025-M.T

- (1) The authorisation shall be valid for a period of 01/01/2024~31/12/2028
- (2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any)

Note:- This authorization is being granted to the hospital without prejudice to any criminal proceeding pending against the hospital in the Court of Law. Hence what so ever may be the decision of Hon'ble Court shall be binding on the hospital and this Board.

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.



11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
15. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

Additional Haz condition:-

1. The industry shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bogs etc	As Generated	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



**M.P. Pollution Control Board - Guna, Tanker Parking Area, GAIL Complex, Vijaypur,, Dist :
GUNA, Guna, Tele : 07544-274098**

Additional condition:-

1. Biomedical Waste should be segregated at the point of generation by the person who is generating the waste in designated colour coded bin/ container.
2. Biomedical Waste & General Waste shall not be mixed. Storage time of waste should be as less as possible so that waste storage, transportation and disposal is done within 48 hours.
3. Phase out use of chlorinated plastic bags (excluding blood bags) and gloves by 27/3/2019.
4. No secondary handling or pilferage of waste shall be done at healthcare facility. If CBWTF facility is available at a distance of 75 km from the HCF, bio-medical waste should be treated and disposed only through such CBWTF operator.
5. Provide bar-code labels on all colour coded bags or containers containing segregated bio-medical waste before such waste goes for final disposal through a CBWTF.
6. B.M.W. generation units or Hospital should take all steps to ensure that such waste is handled without any adverse effect to human health and the environment. In case the institution is disposing off the Bio-Medical Waste through a 'common-facility', it will be responsibility of the institution to ensure its disposal as per provisions of BMW Rules.
7. HCF shall develop its website immediately and inform website address to the Board.
8. Hospital shall dispose BMW through CBWTF, it shall be never mix with municipal solid waste.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 and the Authorization under Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

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RED- SMALL	BMW Authorization (Valid Up To 31/12/2028)	CONSENT NO: ***	PCB ID: 119406
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FORM-III (See rule 10) AUTHORIZATION

(Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of bio medical wastes)

To,

M/s. Siddivinayak Multispeciality Hospital,
Pohri Road, near bus stand, Teh. & Distt. Shivpuri (MP)
Latitude : 25.4307 Longitude : 77.6368

Sub :- Grant of authorization under Bio-medical waste management Rule 2016 , as amended 2018

Ref :- Your application for authorization receipt no. 1334685 Dt. 26/12/2023

Vide aforesaid subject & referred application for authorization has been granted for period **valid up to 31/12/2028.**

For :

1. Activity : Generation, Collection, Storage, Treatment, Disposal
2. Number of beds: 100 Nos. (One Hundred Nos.)
3. Installed treatment & disposal capacity : Autoclaving, Needle Cutter, Shredding, Disinfection, Chemical treatment
4. Quantity of Bio-medical waste :

S.No.	Type of waste category	Quantity permitted for handling (KG/Day)
1.	Yellow	14.0
2.	Red	10.0
3.	White	0.8
4.	Blue	1.5

Note:-

- For any change in above occupier shall obtain fresh authorization from the board.
- This Authorization is being granted to the hospital without prejudice to any criminal proceeding pending against the hospital in the Court of Law. Hence what so ever may be the decision of Hon'ble Court shall be binding on the hospital and this Board.

This authorization shall be in force for a period valid up to **31/12/2028**

This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

Terms & condition to authorization:

1. The authorization shall comply with the provisions of the Environmental (Protection) Act, 1986 and the rules made there under regarding management of BMW.
2. The operator of facility shall submit a fresh application for renewal of authorization with requisite fees before 90 days of expiry of this authorization with compliance report of authorization conditions mentioned in original authorization letter and its subsequent renewal letters.
3. The amount of license and renewal fees for the authorization is payable (on-line) along with Form-II at the time of renewal. The Subsequent renewal for further period depends upon the fulfillment of conditions of authorization.
4. An applicant of HCF / Institution shall ensure compliances of various arrangements for proper Bio-Medical Waste Management with immediate effect as specified below :- (a) Category wise segregation of Bio-Medical Waste as specified in Schedule-I of the rule. (b) Provision of colour coded bins (for storage of BMW) as specified in Schedule-I. (c) Provisions of Waste sharp destruction treatment/disposal arrangements. (d) Safe transportation arrangement of wastes from various wards to treatment site. (e) Installation of treatment and disposal system of BMW as specified in Schedule-I of Bio-Medical Waste Management Rules, 2016.

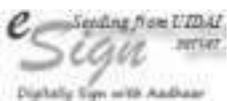


05. B.M.W. generation units or Hospital should take all steps to ensure that such waste is handled without any adverse effect to human health and the environment. In case the institution is disposing off the Bio-Medical Waste through a 'common-facility', it will be responsibility of the institution to ensure its disposal as per provisions of BMW Rules.
06. B.M.W. shall be treated and disposed off in accordance with Schedule-I and with the standards prescribed in Schedule-II. For disposing of categorized BMW through deep burial and/or secured landfill, prior approval of the Board shall be obtained for such area of land.
07. B.M.W. shall not be mixed with other waste. B.M.W. shall be segregated into containers, bags at the point of generation in accordance with Schedule-I prior to its storage, transportation, treatment and disposal. The containers shall be labeled accordance to Schedule-IV.
08. If a container is transported from the premises where B.M.W. is generated to any waste treatment facility outside the premises the container shall, apart from the label prescribed in Schedule-IV, also carry information prescribed in Schedule-IV. Transportation of B.M.W. shall also follow the rules made under Motor Vehicles Act, 1988.
09. The authorization person shall ensure that the treated effluent shall confirm to the standards prescribed in Schedule II of rules..The authorized person shall submit waste water monitoring report to the prescribed authority twice in a year.
The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes.
10. The occupier of facility shall make proper arrangement for safe disposal of sludge from Effluent Treatment Plant (ETP) after due disinfection.
11. No untreated B.M.W. shall be kept stored beyond a period of 48 hours. Provided that, if for any reason it becomes necessary to store the waste beyond such period, an authorized person must take permission of prescribed authority and take measure to ensure that the waste does not adversely affect to the environment.
12. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.
13. Every occupier/operator shall submit an annual report to the prescribed authority in Form – IV by 30st June every year.
14. When any accident occurs at any institution or any other site where Bio-Medical waste is handled or during transportation of such waste, an authorized person shall report the accident information in Form-I to prescribed authority.
15. Every authorized person shall maintain record related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules. All record shall be subject to inspection and verification by the prescribed authority at any time.
16. The prescribed authority may after giving reasonable opportunity of hearing refuse to grant authorization and reserve all the rights to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary.
17. Liquid waste shall treated/disposed accordingly the BMW Rule 2016,as amended 2018.

Additional condition-

1. HCF management shall submit annual report within time every year.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # G5GHTW7KY8

DURVIJAY SINGH JATAV
Regional Officer



SIDDHIVINAYAK MULTISPECIALITY HOSPITAL

Unit of : SHREE SIDDHIVINAYAK MEDICARE PRIVATE LIMITED

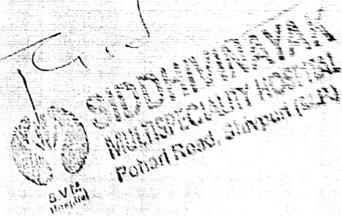
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
विजयपुर, जिला गुना (म.प्र.)

दिनांक 22/01/2024

विषय:- जनरेटर के संचालन की जानकारी देने बावत।

Rx महोदय साइलेंट जनरेटर (किरलोसकर-62.5KVA) को सिद्धिविनायक मल्टीस्पेशलिटी हॉस्पिटल में दिनांक 01/02/2023 से संचालित किया गया है जिसका अभी तक कोई वेस्ट आइल नहीं निकला है एवं भविष्य में जनरेटर से निकलने वाले वेस्ट ओइल को नियमानुसार डिस्पोज किया जायेगा एवं बोर्ड को सूचित किया जायेगा।

01/02/2023 से आज दिनांक तक जनरेटर के संचालन रिकॉर्ड की लोग बुक पत्र के साथ संलग्न है।



M.X.P.

In Front of New Bus Stand, Pohari Road, Shivpuri - 473551 (M.P.)
 (07492) - 230000 • 230001 E-mail : svmhospitalsvp@gmail.com

DATE	INCHARGE NAME	ON TIME	OFF TIME	STAFF
01-Feb-2023	Wasim	12:15 PM	12:45 PM	Wasim
05-Feb-2023	Ashutosh	11:00 AM	11:15 AM	Ashutosh
15-Feb-2023	Wasim	9:00 AM	09:30 AM	Wasim
21-Mar-2023	Wasim	4:00 PM	5:15 PM	Wasim
12/Mar/2023	Ashutosh	02:00 PM	2:15 PM	Ashutosh
20-Mar-2023	Wasim	03:00 AM	3:30 AM	Wasim
05-APR-2023	Wasim	10:00 AM	10:15 AM	Wasim
08-APR-2023	Ashutosh	3:00 PM	4:12 PM	Ashutosh
17-APR-2023	Ashutosh	8:45 AM	0:13 AM	Ashutosh
	Ashutosh	9:45 AM	10:05 AM	Ashutosh
02-May-2023	Ashutosh	12:15 PM	01:00 PM	Ashutosh
15-May-2023	Wasim	01:00 AM	01:15 AM	Wasim
02-June-2023	Ashutosh	09:15 AM	09:28 AM	Ashutosh
18-June-2023	Wasim	10:00 PM	10:30 PM	Wasim
23-June-2023	Wasim	04:00 PM	04:05 PM	Wasim
30-June-2023	Ashutosh	06:00 PM	7:15 PM	Ashutosh
05-July-2023	Wasim	07:00 AM	7:45 AM	Wasim
08-July-2023	Wasim	06:00 AM	6:30 AM	Wasim
12-July-2023	Wasim	06:15 AM	6:36 AM	Wasim
16-July-2023	Ashutosh	12:00 AM	12:35 PM	Ashutosh
20-July-2023	Wasim	01:38 PM	2:00 PM	Wasim
24-July-2023	Ashutosh	03:08 PM	3:22 PM	Ashutosh
31-July-2023	Wasim	06:00 AM	06:08 AM	Wasim
05-Aug-2023	Wasim	08:00 AM	09:08 AM	Wasim
15-Aug-2023	Ashutosh	10:00 AM	10:08 AM	Ashutosh
17-Aug-2023	Wasim	11:00 PM	11:08 PM	Wasim
21-Aug-2023	Ashutosh	02:00 PM	02:45 PM	Ashutosh


SIDDHANT HOSPITAL
 MULTISPECIALITY HOSPITAL
 V.M. 1, 2nd Floor, Shahadpur

24-Aug-2023	Ashtosh	02:08 PM	02:15 PM	Ashtosh
28-Aug-2023	wasim	06:00 AM	06:30 AM	wasim
08-SEP-2023	wasim	08:00 AM	08:15 AM	wasim
22-SEP-2023	Ashtosh	12:15 PM	12:28 PM	Ashtosh
01-OCT-2023	wasim	04:00 PM	04:45 PM	wasim
06-OCT-2023	Ashtosh	09:00 AM	09:28 AM	Ashtosh
25-OCT-2023	wasim	12:15 AM	01:15 PM	wasim
02-NOV-2023	wasim	03:15 PM	03:52 PM	wasim
18-NOV-2023	Ashtosh	04:08 PM	04:30 PM	Ashtosh
07-DEC-2023	wasim	09:28 AM	09:45 AM	wasim
05-DEC-2023	Ashtosh	2:00 PM	2:15 PM	Ashtosh
04-Jan-2024	Ashtosh	4:00 PM	04:23 PM	Ashtosh
08-Jan-2024	wasim	11:00 PM	12:15 PM	wasim
15-Jan-2024	Ashtosh	03:28 PM	03:40 PM	Ashtosh
20-Jan-2024	wasim	12:00 AM	12:15 PM	wasim


SIDDHANTAYAK
 NULIYU LUTUS
 PONDOK RAJAH, SINDHURAJAH



J.K. Medical Waste Management System



Working Office : 55/5, Village - Godhan, Teh. - Chanderi - 473446

District - Ashoknagar (M.P.)

Head Office : 207 - Vaibhav, F-Block, Surendra Place, Bhopal-462026 (M.P.)

Mobile : 9407227133, 9713095142

Certificate No. : JKSHI-00572/SHI/Jan-2

Certificate of Membership

This is to certify that M/s. **J.K. Medical Waste Management System** is operating a common Bio Medical Waste Treatment facility in 55/5, Village - Godhan, Teh. - Chanderi - 473446, District - Ashoknagar (M.P.) under authorization from Madhya Pradesh Pollution Control Board - Head Office : 207 - Vaibhav, F-Block, Surendra Place, Bhopal-462026 (M.P.)

It is further certified that M/s. **J.K. Medical Waste Management System** has entered into a mutual agreement with the under mentioned institution for Collection, Transportation, Storage, Treatment and Disposal of Medical Waste of this institution.

Name of Institution : Shree Siddhivinayak Medicate PVT.LTD Hospite | Shivpuri

Add. of Institution : Pohari Road Shivpuri Dist - Shivpuri (M.P.)

No. of Beds as per Mutual Agreement : 100 Beds **Validity of Certificate from** : 20-Jan-2024 to 19-Jan-2025

This certificate is issued to the herein stated institution for any purpose/requirements under Bio Medical Waste (Management & Handling) Rule 2016. Any breach of terms and conditions of the mutual agreement will automatically result in the cancel of this Certificate of Membership.



For : **J.K. Medical Waste Management System**

Signature

Auth. Sign.
J.K. Medical Waste
Management System
Regd. - 01/01/01-0494/15

श्री सद्गुरुजी भोजी प्रकृति

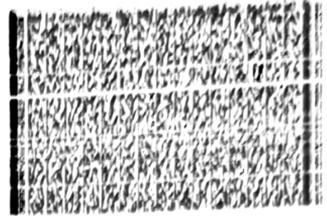


SIDDHIVINAYAK
MULTISPECIALITY HOSPITAL
Pohari Road, Shivpuri (M.P.)

19/1/2025



Registration and Stamp Department
Madhya Pradesh



Certificate of Stamp Duty

E-Stamp Details

E-Stamp Code 01013917012024011312
 Total E-Stamp Amount 500
 Govt. Stamp Duty (Rs.) 500
 Janpad Duty (Rs.) 0
 Exempted Amount (Rs.) 0
 Municipality Duty (Rs.) 0
 Upkar Amount (Rs.) 0

E-Stamp Type NON-JUDICIAL
 Issue Date & Time 17/01/2024 15:47:45
 Service Provider or Issuer Details MANOJ JAIN/SP013944507202000415
 SP/SRO/DRO/HO Details JAIN TELECOM CENTRE NEAR STATE BANK OF INDIA GURUDWARA CHOWK SHIVPURI SHIVPURI SHIVPURI

Deed Details

Deed Type Agreement or Memorandum of an agreement
 Deed Instrument If not otherwise provided for- Five hundred rupees.
 Purpose AGREEMENT

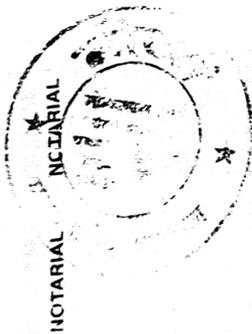
First Party Details

Organization Name SHREE SIDDHIVINAYAK MEDICARE PVT. LTD.
 Address SHIVPURI SHIVPURI Madhya Pradesh INDIA
 Number of Persons 1

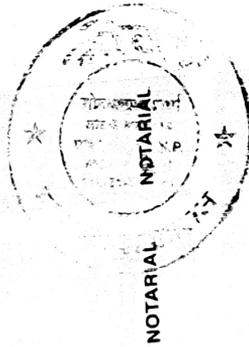
Second Party Details

Organization Name JK MEDICAL WASTE MANAGEMENT SYSTEM
 Address 55/5 GRAM GODHAN TEH CHANDERI ASHOK NAGAR Madhya Pradesh INDIA
 Number of Persons 1

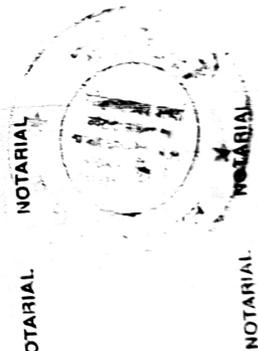
AGREEMENT



NOTARIAL



NOTARIAL



NOTARIAL

NOTARIAL

Digitally signed by MANOJ JAIN
 Date: 2024.01.17 15:47:45
 IST

Shree Siddhivinayak Medicare Pvt. Ltd.
 Director



01013917012024011312



SIDDHIVINAYAK
 MULTISPECIALITY HOSPITAL
 Pohari Road, Shivpuri (M.P.)

बायोमेडीकल वेस्ट डिस्पोजल अनुबंध पत्र

प्रथम पक्षकार

SHREE SIDDHIVINAYAK MEDICARE PVT.LTD.SHIVPURI
DIST. SHIVPURI (M.P.)

यह समझौता

द्वितीय पक्षकार:-

जे.के. मेडिकल मैनेजमेंट सिस्टम

55/5 ग्राम गोधन तह. चन्देरी जिला अशोकनगर म.प्र.

यह समझौता / अनुबंध निम्न पक्षों के अनुसार साक्षी होगा।

Shree Siddhi Vinayak Medicare Pvt. Ltd.
Director



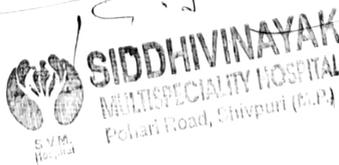
SIDDHIVINAYAK
MULTISPECIALITY HOSPITAL
Pohari Road, Shivpuri (M.P.)

State
Mandya
Regd. No. 100/2018

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- 1 यह कि प्रथम पक्ष जो रिजिस्टर्ड (म0प्र0) के साथ संबंध है।
- 2 यह कि द्वितीय पक्ष भागदार फर्म है जिसका रजिस्टर्ड कार्यालय भोपाल (म0प्र0) एवं कार्यकारी कार्यालय 55/5 ग्राम गोधन, तहसील चन्देरी, जिला अशोकनगर (म0प्र0) में है।
- 3 यह कि बायोमेडिकल वेस्ट उत्पाद जो कि प्रथम पक्ष के परिक्षेत्र में उत्पन्न हुआ है को स्थानांतरित उपचारित एवं निष्पादन किया जाए द्वितीय पक्ष के लिये केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल के अनुसार करना होगा।
- 4 यह कि द्वितीय पक्ष केन्द्रीय जीव चिकित्सा अपशिष्ट ट्रीटमेन्ट प्लांट (CBWTF) का संचालन करेगा जो कि निम्न सुविधाओं से लेस होगा। इन्सीनेटर (भट्टी), ऑटोक्लैब, श्रेडर, इफयुलेंट ट्रीटमेन्ट प्लांट, जनरेटर एवं थ्री फेस पावर सप्लाय सुविधा से सम्पन्न है।
- 5 यह है कि प्रथम पक्ष सुनिश्चित करेगा कि उनके क्षेत्र में उत्पन्न हुआ सम्पूर्ण बायोमेडिकल वेस्ट प्रथक कर कलर अनुसार नॉन क्लोरीनीकृत पॉलीथीन बैग में द्वितीय पक्ष को दिया जायेगा।
- 6 यह है कि द्वितीय पक्ष यह सुनिश्चित करे कि प्रथम पक्ष के परिक्षेत्र में उत्पन्न बायोमेडिकल वेस्ट को कवर्ड वाहन में ही उठायेगा।
- 7 प्रथम पक्ष द्वितीय पक्ष को बायोमेडिकल वेस्ट से उत्पन्न प्लास्टिक वेस्ट भी देना होगा।
- 8 यह है कि प्रथम पक्ष यह सुनिश्चित करेगा बायोमेडिकल वेस्ट पुनः उपयोग में ना लाया जावे तथा सार्वजनिक जगह पर नगरपालिका के साधारण कचरे में न मिलाया जावे।
- 9 द्वितीय पक्ष प्रथम पक्ष के परिक्षेत्र से निकलने वाले बायोमेडिकल वेस्ट को ले जाने के लिये स्वयं प्रदूषण नियंत्रण बोर्ड के नियमानुसार कवर्ड वाहन का प्रबंध करेगा।
- 10 द्वितीय पक्ष को प्रथम पक्ष ने यह भी बता दिया है कि यह एक नर्सिंगकॉलेज/अस्पताल /नर्सिंगहोम/पैथॉलोजी/क्लीनिक-डेकेयर/पशुचिकित्सालय/ब्लडबैंक/ऑपरेशनथियेटर/ डेन्टल क्लीनिक/सोनोग्राफी/एक्सरे/डायग्नोस्टिक सेन्टर/कलैक्शन सेन्टर है। जिसमें सौ बिस्तर है। जिसके लिये प्रतिमाह की दर 10 रूपये प्रति पलंग प्रतिदिन + 12 प्रतिशत जी0एस0टी प्रथम पक्ष प्रत्येक माह भुगतान करेगा।
- 11 प्रथम पक्ष यह सुनिश्चित करेगा कि द्वितीय पक्ष का कलैक्शन वाहन आने पर प्रथम पक्ष का स्वीपर/अटेन्डर द्वितीय पक्ष के स्वीपर/अटेन्डर को तुरंत ही नियमानुसार कलर कोडेड बैग में बायोमेडिकल वेस्ट देना होगा।
- 12 प्रथम पक्ष कानूनी औपचारिकतायें पूरी कर लेने के बाद द्वितीय पक्ष मृत नवजात शिशु का उपचार करेगा। यह भी पीले बैगों में रखे जायेंगे।

Shree Siddhi Vinayak Medicare Pvt. Ltd.
Director



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- 13 द्वितीय पक्ष प्रथम पक्ष के निकलने वाले बायोमेडिकल वेस्ट का कलेक्सन 48 घण्टे के अंदर उठा लिया जावेगा।
- 14 द्वितीय पक्ष द्वारा बायोमेडिकल वेस्ट के निस्तारण हेतु प्रतिमाह के बिल का भुगतान प्रथमपक्ष बैंक/ई पेमेन्ट के माध्यम से करेगा;
- 15 प्रथम पक्ष के पास यदि संस्थान का जी0एस0टी नम्बर पैन नम्बर हो तो उसे द्वितीय पक्ष को अनिवार्य रूप से प्रदान किया जाना अनिवार्य होगा।
- 16 द्वितीय पक्ष प्रथम पक्ष से प्रतिमाह के हिसाब से भुगतान लेगा जिसमें प्रथम पक्ष इसके यह अनुबंध 11 माह हेतु दिनांक 17.01.2024 से 16.12.2024 तक वैध रहेगा।
- 17 द्वितीय पक्ष मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर दिये गये निर्देशों एवं नियमों का पालन करेगा। साथ ही मासिक एवं साप्ताहिक जानकारी भी समय-समय पर प्रेषित करेगा।
- 18 समय पर भुगतान न होने पर द्वितीय पक्ष प्रथम पक्ष से प्रथम पक्ष को मासिक एवं त्रैमासिक रिपोर्ट म0प्र0प्रदूषण नियंत्रण बोर्ड की ओर नहीं भेजेगा। एवं आपका रजिस्ट्रेशन तीन महीने के उपरांत बिना कोई सूचना दिये समाप्त कर दिया जावेगा। जिसकी समस्त जिम्मेदारी प्रथम पक्ष की होगी।
- 19 प्रथम पक्ष यदि द्वितीय पक्ष से अगर पॉलीथीन बैग लेता है तो उसका भुगतान अलग से करना होगा। पॉली बैग पीला, लाल, नीला, सफेद नोन क्लोरीनकृत के रेट साइज के अनुसार होंगे।
- 20 प्रथम पक्ष द्वारा द्वितीय पक्ष को तीन माह का एडवांस पेमेन्ट देना अनिवार्य है।
- 21 प्रथम पक्ष यदि द्वितीय पक्ष को बैंक के द्वारा पेमेंट करता है। और बैंक वाउचर होता है या पेमेन्ट रुकवाया जाता है तो उसका बाउंसिंग चार्ज सहित सम्पूर्ण भुगतान प्रथम पक्ष को देय होगा।
- 22 प्रथम पक्ष अगर द्वितीय पक्ष से बारकोड एवं बेबसाइड की सुविधा लेता है तो उसका भुगतान प्रथम पक्ष को अलग से करना होगा। एवं प्रथम पक्ष अगर द्वितीय पक्ष को जनरल वेस्ट देता है तो द्वितीय पक्ष द्वारा जनरल वेस्ट नहीं लिया जावेगा।
- 23 सरकार के नियमानुसार जी0एस0टी टेक्स प्रति बिल प्रथम पक्ष द्वारा देय होगा।
- 24 द्वितीय पक्ष द्वारा प्रथम पक्ष का प्रत्येक एक वर्ष पूर्ण होने पर 5 प्रतिशत की मासिक चार्ज में वृद्धि कर दी जावेगी।
- 25 द्वितीय पक्ष द्वारा प्रथम पक्ष को जिस किसी भी सूचना के लिये प्रेषित किया जाता है तो वह उसका जबाव एक सप्ताह के अन्दर प्रस्तुत करके देना अनिवार्य है।

निरन्तर.....3

Shree Shree Vinayak Medicare Pvt. Ltd.
Director



SIDDHIVINAYAK
MULTISPECIALITY HOSPITAL
Bopal Road, Shivpur (M.P.)

Medical
Regd.

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- 26 प्रथम पक्ष द्वारा यदि द्वितीय पक्ष को समय से भुगतान नहीं किया जाता है। तो उनकी मासिक रिपोर्ट मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल के लिये प्रस्तुत नहीं करेगा।
- 27 प्रथम पक्ष द्वारा यदि लगातार तीन माह का मासिक भुगतान नहीं किया जाता है। तो द्वितीय पक्ष द्वारा प्रथम पक्ष को बिना किसी सूचना दिये उसका रजिस्ट्रेशन नम्बर रद्द कर दिया जावेगा। एवं उसकी सूचना मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचना कर दी जावेगी।
- 28 द्वितीय पक्ष के कर्मचारियों पर यदि प्रथम पक्ष द्वारा राश्यावना पूर्वक व्यवहार नहीं किया जाता है। तो द्वितीय पक्ष द्वारा बिना कोई नोटिस दिये अनुबंध समाप्त कर दिया जावेगा।
- 29 प्रथम पक्ष के यहाँ यदि 100 बिस्तर अस्पताल के अतिरिक्त अन्य त्रोट चिकित्सा व माध्यम संचालित है तो उसका रजिस्ट्रेशन अलग से कराना अनिवार्य है तथा पूर्णतः पंलगा की संख्या के आधार पर ही अनुबंध कराना अनिवार्य है। यदि द्वितीय पक्ष को अनुबंध करने के बाद इस विषय में जानकारी मिलती है तो उसका अनुबंध बिना कोई नोटिस दिये समाप्त कर दिया जावेगा।
- 30 केन्द्रीय प्रदूषण नियंत्रण बोर्ड के नियमानुसार दोनों पक्षों को बारकोडिंग सिस्टम का अनुपालन करना अनिवार्य होगा।
- 31 यह अनुबंध मात्र 11 माह तक वैध रहेगा! इसके उपरांत प्रथम पक्ष द्वारा चार्ज देकर पुनः रिनू करवाना पडेगा।
- 32 प्रथम पक्ष यह सुनिश्चित करेगा कि कलैक्शन वाहन आने पर अटेंडर/सफाईकर्मी को द्वितीय पक्ष के सफाईकर्मी या अटेंडर द्वारा दी गई लॉगबुक पर तुरंत हस्ताक्षर करेगा तथा प्रत्येक माह के अंत में लॉगबुक बैरीफाई करने का संस्था प्रमुख जिम्मेदार होगा।
- 33 प्रथम पक्ष द्वारा अनुबंध करवाने के उपरांत प्रत्येक माह ट्रांसपोर्टिंग एवं इन्सीनेटिंग चार्ज का मासिक भुगतान जी0एस0टी के साथ करना अनिवार्य है। यदि द्वितीय पक्ष को प्रत्येक माह ट्रांसपोर्टिंग एवं इन्सीनेटिंग चार्ज का मासिक भुगतान नहीं किया जाता है तो द्वितीय पक्ष द्वारा प्रथम पक्ष का अनुबंध बिना कोई सूचना दिये समाप्त कर दिया जावेगा।
- 34 मेम्बरशिप की चार्ज राशि Non Refundable रहेगी।
- 35 प्रथम पक्ष द्वारा द्वितीय पक्ष से एक बार रजिस्ट्रेशन करवाने के उपरांत रजिस्ट्रेशन में सात दिवस के अन्दर सुधार किया जावेगा। सात दिवस के उपरांत किसी भी प्रकार का सुधार नहीं किया जावेगा जिसके लिये स्वयं प्रथम पक्ष उत्तरदायी रहेगा। सात दिवस के उपरांत यदि द्वितीय पक्ष को इसके लिये सूचित किया जावेगा तो द्वितीय पक्ष द्वारा पुनः री-रजिस्ट्रेशन की प्रक्रिया सम्पन्न करवाई जावेगी। जिसके समस्त चार्ज प्रथम पक्ष को अलग से देना होंगे।

Shree Shiddh Vinayak Medicare Pvt. Ltd.
Director

निरन्तर.....4



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MULTISPECIALITY HOSPITAL
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- 36 यदि प्रथम पक्ष द्वारा ट्रांसपोर्टिंग एवं इन्सुरेन्सिंग चार्ज का मासिक भुगतान लगातार दो माह तक नहीं किया जाता है तो द्वितीय पक्ष द्वारा बिना कोई सूचना दिये अनुबंध समाप्त कर दिया जावेगा। एवं तीन वर्ष की मेम्बरशिप समाप्त कर दी जावेगी।
- 37 प्रथम पक्ष द्वारा यदि अनुबंध होने के पश्चात द्वितीय पक्ष से वायोमेडिकल वेस्ट का कार्य करवाने के लिये मना किया जाता है तो उसका अनुबंध उसी समय बिना किसी सूचना दिये समाप्त कर दिया जावेगा।
- 38 प्रथम पक्ष द्वारा यदि अनुबंध होने के तीन माह बाद द्वितीय पक्ष से वायोमेडिकल वेस्ट का कार्य नहीं करवाते है तो बिना कोई सूचना दिये यह अनुबंध समाप्त कर दिया जावेगा।
- 39 प्रथम पक्ष द्वारा द्वितीय पक्ष को यदि एक वर्ष तक कार्य करवाने के बाद भुगतान देने के लिये मना किया जाता है या कार्य करवाने के लिये मना किया जाता है या फिर एक वर्ष बाद भुगतान किया जाता है तो उक्त भुगतान के साथ-साथ पुनः मेम्बरशिप की चार्ज राशि भी प्रथम पक्ष को देना अनिवार्य होगी। क्योंकि मेम्बरशिप चार्ज राशि भुगतान न देने की स्थिति में एक वर्ष तक ही मान्य होगी।
- 40 यदि प्रथम पक्ष द्वारा अनुबंध की शर्तों के अनुसार पालन नहीं किया जाता है तो द्वितीय पक्ष द्वारा एक वर्ष पूर्ण होने के बाद पुनः रीन्युअल नहीं किया जावेगा।
- 41 प्रथम पक्ष द्वारा अनुबंध अवधि एवं रजिस्ट्रेशन अवधि समाप्त होने के छह माह पूर्व द्वितीय पक्ष को लिखित में आवेदन देकर इस विषय में अवगत करवाना अनिवार्य होगा। यदि प्रथम पक्ष द्वारा अनुबंध अवधि खत्म होने से छह माह पूर्व आवेदन नहीं दिया जाता है तो अनुबंध अवधि समाप्त होते ही बिना किसी सूचना दिये कार्य बन्द कर दिया जावेगा। जिसका जिम्मेदार स्वयं प्रथम पक्ष होगा।
- 42 समस्त क्लीनिक/पैथॉलोजी/डेंटल क्लीनिक/डायग्नोस्टिक सेन्टर/आई अस्पताल/एक्सरे-सेन्टर/सोनेोग्राफी सेन्टर/ब्लड बैंक/आयुर्वेदिक क्लीनिक/पशु चिकित्सा क्लीनिक एवं 95 बिस्तर से छोटी अस्पताल/नर्सिंगहोम इत्यादि समस्त स्वास्थ्य संस्थाओं को एक वर्ष का एडवांस भुगतान करना अनिवार्य होगा। यदि प्रथम पक्ष द्वारा भुगतान नहीं किया जाता है तो यह अनुबंध स्वतः बिना किसी सूचना दिये समाप्त कर दिया जावेगा।
- 43 प्रथम पक्ष द्वारा अभी क्लीनिक का अनुबंध करवाया जा रहा है प्रथम पक्ष द्वारा इस विषय में मौखिक रूप से द्वितीय पक्ष को बतलाया गया है कि हमारे द्वारा जब भी भविष्य में 100 बिस्तर अस्पताल के अतिरिक्त अन्य चिकित्सा का माध्यम इसी के साथ में खोला जाता है तो उसका अनुबंध प्रथम पक्ष द्वारा अलग से नवीन रेट दर अनुसार सम्पूर्ण चार्ज देकर करवाया जायेगा। यदि प्रथम पक्ष द्वारा बिना कोई सूचना दिये 100 बिस्तर अस्पताल के अतिरिक्त किसी भी अन्य चिकित्सा का माध्यम चलाया जाता है या बिस्तरों की संख्या को बढ़ाया जाता है और द्वितीय पक्ष द्वारा जॉच करने के दौरान यह संचालित मिलती है तो उसी समय द्वितीय पक्ष द्वारा यह अनुबंध समाप्त कर दिया जावेगा। एवं मेम्बरशिप की सदस्यता भी समाप्त कर दी जावेगी। इसके साथ-साथ उचित कानूनी कार्यवाही भी की जावेगी। एवं आगामी नवीन अनुबंध नवीन रेट दर के साथ किया जावेगा। जिसकी सम्पूर्ण जवाबदारी प्रथम पक्ष की होगी।

Sree Shree Sai Medico Pvt. Ltd.
Director



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Regd.

43 एसपीएन एवं इन्सीनेटरिंग चार्ज के मासिक भुगतान के साथ 12 प्रथम पक्ष जी०एस०टी प्रथम पक्ष द्वारा द्वितीय पक्ष को देना अनिवार्य होगी। यदि प्रथम पक्ष द्वारा 12 प्रथम पक्ष जी०एस०टी भुगतान नहीं की जाती है तो उसका अनुबंध उसी समय समाप्त कर दिया जावेगा।

45 प्रथम पक्ष द्वारा उक्त भुगतान 1 जनवरी 2024 से 100 दिस्तर अस्पताल का भुगतान प्रथम पक्ष द्वारा द्वितीय पक्ष को दिया जावेगा। हमारी 100 दिस्तर अस्पताल चालू हो अथवा न हो। भुगतान 1 जनवरी 2024 से तुल्य रूप से दिया जावेगा।

46 उक्त भुगतान में एच भी माह का अग्रिम भुगतान प्रथम पक्ष द्वारा द्वितीय पक्ष को नहीं दिया जा रहा है।

47 प्रथम पक्ष द्वारा जल भी भविष्य में चिकित्सा संस्थान को देना किना जाता है तो प्रथम पक्ष द्वारा लिखित में म०प्र० प्रदूषण नियंत्रण बोर्ड तथा मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कार्यालय से द्वितीय पक्ष को लिखवाकर देना अनिवार्य होगी।

48 जब किसी भी प्राकृतिक आपदा के कारण या किसी भी आमतकल की स्थिति में या शासन के आदेशानुसार राष्ट्रीय अवकाशों में या किसी अन्य गम्भीर परिस्थितियों में यदि जीव चिकित्सा के उचित परिदहन हेतु वाहन नहीं पहुँचता है तो भी उस दिन का भुगतान आपके द्वारा दिया जाना अनिवार्य होगा।

49 प्रथम पक्ष के यहाँ चिकित्सा संस्थान के अन्दर एक अला से वेस्ट रूम बनाना अनिवार्य होगा। जिसमें चार रूमों को अलग-अलग एक ही स्थान पर बनाया जावेगा। जिसमें पोल, लाल, नीला, सफेद बायोमैडिकल वेस्ट रखा जावेगा। सी०डी०डब्ल्यू०टी०एफ एजेन्सी द्वारा केवल एक जगह बने हुये वेस्ट रूम से ही वेस्ट उठाया जावेगा। प्रथम पक्ष द्वारा बायोमैडिकल वेस्ट को यहाँ-वहाँ नहीं फेका जावेगा। सम्पूर्ण बायोमैडिकल वेस्ट को एकत्रित करके वेस्ट रूम में ही रखा जावेगा। प्रथम पक्ष द्वारा यदि चिकित्सा संस्थान के परिसर में या कहीं बाहर बायोमैडिकल वेस्ट फिकवाया जाता है या जलाया जाता है और यदि इसकी सूचना सगचार पत्र में प्रकाशित होती है या किसी आसपास के रहवासियों, प्रतिष्ठानों, स्कूल/कॉलेज या किसी अन्य व्यक्ति द्वारा इसकी शिकायत की जाती है और वरिष्ठ अधिकारी कार्यालय द्वारा कोई इस विषय में कार्रवाई की जाती है तो उसके सम्पूर्ण जबाबदार आप ही होंगे।

50 हमारे अनुबंध के पश्चात आपको मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कार्यालय एवं अपने मधोमस्थ क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड एवं नगर पालिका/नगर निगम/नगर पंचायत से अनुमति लेना अनिवार्य होगी। तत्पश्चात उसकी एक-एक कॉपी हमारे कार्यालय में जमा करना अनिवार्य होगी।

51 प्रथम पक्ष द्वारा द्वितीय पक्ष के साथ सद्भावना पूर्वक व्यवहार किया जावेगा।

52 किसी भी प्रकार के न्यायिक प्रकरण हेतु न्याय क्षेत्र चन्देरी ही रहेगा।

प्रथम पक्ष

1 गवाह

पता

Siddhivinayak

द्वितीय पक्ष

1 गवाह

पता

Siddhivinayak

[Signature]
Manager
Regd. Office



SIDDHIVINAYAK
MULTISPECIALITY HOSPITAL
Pehari Road, Chhapra (M.P.)

S.V.M.
Hospital

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शपथपत्र

शपथकर्ता:—मै श्री/श्रीमति राजेन्द्र कुमार शर्मा पुत्र श्री रामस्वरूप शर्मा निवासी हाँस्पीटल रोड शिवपुरी म.प्र. मेरी चिकित्सा संस्था SHREE SIDDHIVINAYAK MEDICARE PVT.LTD.SHIVPURI DIST. SHIVPURI (M.P.) नाम से स्थापित है। हमारे यहां पर मात्र 100 बिस्तर अस्पताल संचालित है। मै इस शपथपत्र में जो भी घोषणा करूंगा उसका पूर्ण पालन करना मेरा कर्तव्य होगा। यदि उक्त घोषणाओं के विपरीत मे कार्य करूंगा तो मैसर्स जे.के. मेडिकल मैनेजमेन्ट सिस्टम मेरा कर्तव्य होगा। यदि उक्त घोषणाओं के विपरीत मैं कार्य करूंगा तो मैसर्स जे.के. मेडिकल वेस्ट मैनेजमेंट सिस्टम मेरा रजिस्ट्रेशन स्वतः समाप्त करने के लिये बाध्य होगी।

1. हमारे द्वारा चिकित्सा संस्थान से उत्पन्न हुआ सम्पूर्ण बायोमेडीकल वेस्ट प्रथक कर कलर अनुसार नॉन क्लोरीनीकृत पॉलीथीन बैग में दिया जायेगा।
2. हमारे द्वारा बायोमेडिकल वेस्ट से उत्पन्न सम्पूर्ण वेस्ट भी दिया जावेगा।
3. हमारे यहां पर केवल 100 बिस्तर अस्पताल ही संचालित है। जिसके लिये प्रतिमाह की दर के लिये 10 रुपये प्रति पलंग प्रतिदिन और 12 प्रतिशत जी. एस.टी. प्रथम पक्ष के प्रत्येक माह भुगतान करेगा।
4. हमारे द्वारा कलेक्शन वाहन आने पर हमारे स्वीपर/अटेन्डर द्वारा आपके स्वीपर/ अटेन्डर को तुरंत ही नियमानुसार कलर कोड में बैग में बायोमेडिकल वेस्ट दिया जावेगा।



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5. हमारे द्वारा बायोमेडिकल वेस्ट के निस्तारण हेतु प्रतिमाह के बिल का भुगतान चेक/ई पेमेन्ट के माध्यम से करेगा।

6. समय पर भुगतान न होने पर हमारी मासिक एवं त्रैमासिक रिपोर्ट MPO प्रदूषण नियंत्रण बोर्ड की ओर आप प्रेषित नहीं करेगे। इसकी स्वतः जिम्मेदारी हमारी ही होगी। एवं हमारा रजिस्ट्रेशन तीन महीने के उपरांत बिना कोई सूचना दिये समाप्त कर दिया जावे। जिसकी समस्त जिम्मेदारी हमारी ही होगी।

7. हमारे द्वारा अगर पॉलीथीन बैग की माँग की जाती है तो उसका भुगतान अलग से किया जावेगा। पॉली बैग पीला, लाल, नीला, सफेद नोन क्लोरीनकृत के रेट साइज के अनुसार होंगे।

8. हमारे द्वारा आपको प्रत्येक माह का पेमेन्ट दिया जावेगा।

9. हमारा चैक वाउचर होता है या पेमेन्ट रूकवाया जाता है तो उसका बांडसिंग चार्ज सहित सम्पूर्ण भुगतान आपको दिया जावेगा।

10. हमारे द्वारा आपसे यदि बारकोड एवं बेबसाइड की सुविधा ली जाती है तो उसका भुगतान अलग से किया जावेगा।

11. सरकार के नियमानुसार जी0एस0टी टेक्स प्रति बिल हमारे द्वारा देय होगा।

12. हमारे द्वारा यदि आपको समय से भुगतान नहीं किया जाता है। तो हमारी मासिक रिपोर्ट मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल के लिये आप प्रस्तुत नहीं करेगे। जिसकी सम्पूर्ण जबाबदारी हमारी ही होगी।

13. हमारे द्वारा यदि लगातार तीन माह का मासिक भुगतान नहीं किया जाता है। तो आपके बिना किसी सूचना दिये रजिस्ट्रेशन नम्बर रद्द कर सकते हैं। एवं उसकी सूचना मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल की ओर भेज सकते हैं। यदि इस विषय में वरिष्ठ कार्यालयों द्वारा कोई कार्यवाही की जाती है तो उसके सम्पूर्ण जबाबदार हम स्वयं होंगे।

14. मेम्बरशिप की चार्ज राशि Non Refundable रहेगी। हमारे द्वारा आपको तीन वर्ष बाद पुनः मेम्बरशिप राशि दी जावेगी।

15. हमारे द्वारा यदि अनुबंध होने के पश्चात आपसे बायोमेडिकल वेस्ट का कार्य करवाने के लिये मना किया जाता है तो आप हमारा रजिस्ट्रेशन उन्ती समय बिना किसी सूचना दिये समाप्त कर सकते हैं।

16. हमारे द्वारा यदि एक वर्ष तक कार्य करवाने के बाद भुगतान देने के लिये मना किया जाता है या कार्य करवाने के लिये मना किया जाता है या फिर एक वर्ष बाद भुगतान किया जाता है तो उक्त भुगतान के साथ-साथ पुनः मेम्बरशिप की चार्ज राशि भी हमारे द्वारा दी जावेगी। क्योंकि मेम्बरशिप चार्ज राशि भुगतान न देने की स्थिति में एक वर्ष तक ही मान्य होगी।

17. यदि हमारे द्वारा इन शर्तों के अनुसार पालन नहीं किया जाता है तो आप हमारा 12 माह पूर्ण होने के बाद पुनः रजिस्ट्रेशन नहीं करेगे।


Manager
Regd. Office



SIDDHIVINAYAN
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S.V.M.
Hospital

18 हमारे द्वारा बायोमेडिकल वेस्ट के रजिस्ट्रेशन के पश्चात मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कार्यालय एवं क्षेत्रीय कार्यालय म०प्र०प्रदूषण नियंत्रण बोर्ड में रजिस्ट्रेशन करवाया जायेगा। तथा उसकी एक-एक कॉपी आपके कार्यालय को भेजी जावेगी।

19 ट्रासपोर्टिंग एवं इन्सीनेटरिंग चार्ज के मासिक भुगतान के साथ 12 प्रतिशत जी०एस०टी हमारे द्वारा दी जावेगी। यदि हमारे द्वारा 12 प्रतिशत जी०एस०टी आपको प्रदान नहीं की जाती है तो हमारा रजिस्ट्रेशन उसी समय समाप्त कर दिया जाये।

20 हमारे द्वारा उक्त भुगतान 1 जनवरी 2024 से चिकित्सा संस्थान का भुगतान सुचारू रूप से आपको दिया जावेगा। हमारी संस्थान चालू हो अथवा न हो। भुगतान 1 जनवरी 2024 से सुचारू रूप से दिया जावेगा।

21 हमारे द्वारा जब भी भविष्य में चिकित्सा संस्थान को बन्द किया जाता है तो उसकी सूचना लिखित में क्षेत्रीय कार्यालय म०प्र०प्रदूषण नियंत्रण बोर्ड तथा मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कार्यालय से लिखवाकर देना अनिवार्य होगी।

22 हमारे द्वारा अभी वर्तमान में किसी भी माह का कोई अग्रिम भुगतान आपको नहीं दिया जा रहा है। 1 जनवरी 2024 से भुगतान हमारे द्वारा प्रत्येक माह दिया जावेगा। यदि हमारे द्वारा आपसे बोला जाता है कि हमारी 100 बिस्तर अस्पताल जनवरी से चालू नहीं हुई या अभी चालू नहीं है हम आपको अभी भुगतान नहीं देंगे तो ऐसी स्थिति में आप हमारा रजिस्ट्रेशन समाप्त करने की कार्यवाही कर सकते हैं। इसके लिये हम स्वयं ही उत्तरदायी होंगे। एवं आप हमारी मेम्बरशिप राशि भी स्वतः समाप्त करने के अधिकारी होंगे।

23 जब किसी भी प्राकृतिक आपदा के कारण या किसी भी अप्रत्यातकाल की स्थिति में या शासन के आदेशानुसार राष्ट्रीय अवकाशों में या किसी अन्य गम्भीर परिस्थितियों में यदि जीव चिकित्सा के उचित परिवहन हेतु वाहन नहीं पहुँचता है तो भी उस दिन का भुगतान हमारे द्वारा दिया जावेगा।

24 हमारे द्वारा चिकित्सा संस्थान के अन्दर एक अलग से वेस्ट रूम बनाया जावेगा। जिसमें चार रूमों को अलग-अलग एक ही स्थान पर बनाया जावेगा। जिसमें पीला, लाल, नीला, सफेद बायोमेडिकल वेस्ट रखा जावेगा। सी०बी०डब्ल्यू०टी०एफ एजेन्सी द्वारा केवल एक जगह बने हुये वेस्ट रूम से ही वेस्ट उठाया जावेगा। हमारे द्वारा बायोमेडिकल वेस्ट को यहाँ-वहाँ नहीं फेंका जावेगा। सम्पूर्ण बायोमेडिकल वेस्ट को एकत्रित करके वेस्ट रूम में ही रखा जावेगा। हमारे द्वारा यदि चिकित्सा संस्थान के परिसर में या कहीं बाहर बायोमेडिकल वेस्ट फिकवाया जाता है या जलाया जाता है और यदि इसकी सूचना समाचार पत्र में प्रकाशित होती है या किसी आसपास के रहवासियों, प्रतिष्ठानों, स्कूल/कॉलेज या किसी अन्य व्यक्ति द्वारा इसकी शिकायत की जाती है और वरिष्ठ अधिकारी कार्यालय द्वारा कोई इस विषय में कार्यवाही की जाती है तो उसके सम्पूर्ण जबाबदार हम स्वयं ही होंगे।

26 किसी भी प्रकार के न्यायिक प्रकरण हेतु न्याय क्षेत्र चन्देरी ही रहेगा।



War
Regi

प्रथम पक्ष

1 गवाह सुभाष अमरावती S/O सुरेश कुमार काठवार
पता काठवारगढ शिवपुरी म.प्र.

S. Sharma

द्वितीय पक्ष

गवाह चेतन कुमार S/O पवन
पता सिद्धविनायक शिवपुरी

Chetna

[Signature]
Manager
Reg. - 03



[Signature]
SIDDHIVINAYAK
MULTISPECIALITY HOSPITAL
Pohari Road, Shivpuri (M.P.)
S.V.M. Hospital



REGIONAL LABORATORY
M.P.POLLUTION CONTROL BOARD

D.D. Nagar, Housing Board Colony, Gwalior (M.P.)

WATER ANALYSIS REPORT

REPORT NO.-846

SAMPLE FROM:- Sidhhi Vinayak Hospital Shivpuri (M.P.)

DESCRIPTION OF SAMPLE	DATE OF COLLECTION	DATE OF RECEIPT	DATE OF ANALYSIS	COLLECTED BY
ETP Outlet Sample	22/01/2024	22/01/2024	23/01/2024	Saloni Khemariya (Chemist)
S.NO.	PARAMETERS ANALYSED		UNIT	RESULT
1	Temperature		°C	25
2	PH		pH Unit	7.16
3	Appearance		Pt co scale	Sl. Yellow
4	Colour		Threshold No.	Sl. muddish
5	Odour			Unpleasant
6	Total Solids		Mg/l	862
7	Total Dissolved Solids		Mg/l	778
8	Suspended Solids		Mg/l	84
9	Chloride (as Cl)		Mg/l	174
10	Biochemical Oxygen Demand (3days at 27 °C)		Mg/l	28
11	Chemical Oxygen Demand		Mg/l	228

Note : Sample collected in the presence of Joint committee

Sample Analyzed By


Arvind Kumar
Chemist


Laboratory Incharge

समक्ष न्यायालय श्रीमान मुख्य न्यायायिक दण्डाधिकारी महोदय शिवपुरी

प्र.क्र. / 2024

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,
द्वारा— श्री डी.एस. यादव पिता श्री रामजीत यादव, उम्र
42 वर्ष, रसायनज्ञ, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय
कार्यालय, टैंकर पार्किंग एरिया, विजयपुर,
जिला गुना (म.प्र.)

.....परिवादी

बनाम

मेसर्स सिद्धी विनायक मल्टी-स्पेशलिटी हॉस्पिटल, पोहरी
रोड, बस स्टेण्ड के पास, शिवपुरी

- (1) श्री पी.डी. गुप्ता पुत्र श्री शिवदयाल गुप्ता, आयु 62 वर्ष, निवासी राघवेन्द्र नगर कॉलोनी, शिवपुरी (म.प्र.)
- (2) श्री राजेन्द्र कुमार शर्मा पुत्र श्री रामस्वरूप शर्मा, आयु 43 वर्ष, निवासी सिद्ध बिहार कॉलोनी, शिवपुरी
- (3) श्रीमती शशि तोमर पत्नी श्री सुनील सिंह तोमर, आयु 28 वर्ष, निवासी पुरानी अस्पताल कोतवाली रोड, शिवपुरी
- (4) श्रीमती भागिरथी देवी मंगल पत्नी श्री दामोदर प्रसाद मंगल, आयु 67 वर्ष, निवासी श्रीराम कॉलोनी, शिवपुरी

.....अभियुक्तगण

परिवाद पत्र अंतर्गत धारा 25, 44, 45 ए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं धारा 21, 37, 39, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981

माननीय महोदय,

परिवादी की ओर से सादर परिवाद निम्नप्रकार प्रस्तुत है :-

- (1) यह कि, म.प्र.प्रदूषण नियंत्रण बोर्ड भोपाल के पत्र क्र. 277 दिनांक 06.12.2023 के माध्यम से श्री जितेन्द्र सिंह राय शिकायतकर्ता की शिकायत पर से म.प्र.प्रदूषण नियंत्रण बोर्ड भोपाल द्वारा क्षेत्रीय अधिकारी, म.प्र.प्रदूषण नियंत्रण बोर्ड, गुना को कार्यवाही हेतु निर्देशित किया गया है। इस संबंध में दस्तावेज परिशिष्ट-07 के अनुसार है। उक्त बोर्ड के आदेशानुसार क्षेत्रीय कार्यालय म.प्र.प्रदूषण नियंत्रण बोर्ड गुना द्वारा पत्र क्र. 1309 दिनांक 07.12.2023 के द्वारा तीन सदस्यों की जांच समिति गठित की गई व अस्पताल संचालक को भी पत्र क्र. 1308 दिनांक 07.12.2023 द्वारा सूचित किया गया कि इस कार्यालय की संयुक्त टीम द्वारा आपके अस्पताल का निरीक्षण दिनांक 08.12.2023 को किया जायेगा। दिनांक 08.12.2023 को अस्पताल का निरीक्षण किया गया, पंचनामा बनाया गया, प्रतिवेदन तैयार किया गया जो इस संबंध में दस्तावेज परिशिष्ट-08 के अनुसार है।

परिशिष्ट—सात एवं आठ

- (2) यह कि मेसर्स सिद्धी विनायक मल्टी स्पेशलिटी हॉस्पिटल, पोहरी रोड, बस स्टेण्ड के पास, शिवपुरी के प्रबंधन द्वारा 30 बिस्तरो हेतु जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 के तहत प्राधिकार प्राप्त किया था जिसकी वैधता दिनांक 02.12.2021 तक थी। दस्तावेज परिशिष्ट-03 के अनुसार है।

परिशिष्ट—तीन

- (3) यह कि, अस्पताल प्रबंधन द्वारा 100 बिस्तरो हेतु (क्षमता बिस्तार) की स्थापना सम्मति हेतु दिनांक 10.08.2021 को ऑनलाईन आवेदन किया था। दस्तावेज परिशिष्ट-04 के अनुसार है। बोर्ड द्वारा 100 बिस्तरो हेतु स्थापना की सम्मति दिनांक 31.08.2021 को

निरन्तर 02

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प्रदान की गई थी जिसकी वैधता 05 वर्ष तक थी। दस्तावेज परिशिष्ट-05 के अनुसार है।

परिशिष्ट-चार एवं पांच

- (4) यह कि, अस्पताल प्रबंधन की ओर श्री राजेन्द्र कुमार शर्मा व्यक्तिगत सुनवाई हेतु कार्यालय में दिनांक 22.12.2023 को उपस्थित हुये, उपस्थिति के समय लिखित में उनके द्वारा बताया गया कि अस्पताल में क्षमता बिस्तार अगस्त 2023 से किया गया है। अगस्त 2023 से निरंतर 100 बिस्तारो हेतु बिना संचालन सम्मति के संचालित किया जा रहा है। इस संबंध में दस्तावेज परिशिष्ट-06 के अनुसार है। अस्पताल संचालन हेतु जैव चिकित्सा अवशिष्ट प्रबंधन नियम 2016 के तहत अस्पताल प्रबंधन द्वारा म.प्र.प्रदूषण नियंत्रण बोर्ड से प्राधिकार भी प्राप्त नहीं किया गया है।
- परिशिष्ट-छः
- (5) यह कि, अस्पताल प्रबंधन द्वारा अस्पताल से उत्पन्न होने वाले दूषित जल को मानकों तक उपचार करने हेतु ईटीपी की स्थापना करना तथा उत्पन्न होने वाले दूषित जल को नियमित रूप उपचार करने संबंधी शर्तों का संचालन सम्मति में समावेश रहता है जिसका पालन बंधनकारी होता है। निरीक्षण के समय अस्पताल से उत्पन्न होने वाले दूषित जल का उपचार नहीं हो रहा था। ईटीपी स्थापना का कार्य अपूर्ण था तथा अस्पताल संचालन हेतु बोर्ड की जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 के तहत जल सम्मति प्राप्त नहीं थी। इसी प्रकार अस्पताल में स्थापित डीजी सेट क्षमता 62.5 केव्हीए से उत्पन्न होने वाले वायु एवं ध्वनि प्रदूषण नियंत्रण हेतु वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के तहत वायु सम्मति प्राप्त नहीं है। अस्पताल संचालन हेतु जैव चिकित्सा अवशिष्ट प्रबंधन नियम 2016 के तहत अस्पताल प्रबंधन द्वारा म.प्र.प्रदूषण नियंत्रण बोर्ड से प्राधिकार भी प्राप्त नहीं किया गया है। जो पर्यावरण (संरक्षण) अधिनियम 1986 का उल्लंघन है।
- (6) यह कि, बोर्ड द्वारा अस्पताल को प्रदाय की गई विस्तारित क्षमता हेतु स्थापना सम्मति का उल्लंघन कर बिना संचालन सम्मति के अस्पताल का संचालन प्रारंभ कर दिया गया। अस्पताल से उत्पन्न होने वाले निस्त्राव को बिना उपचार किये परिसर के बाहर निस्त्राव किया जाने लगा। उद्योग एवं उसके प्रबंधन का उक्त कृत्य जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 का उल्लंघन होकर दण्डनीय अपराध है।
- (7) यह कि, अस्पताल को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 24 व 25 'क' एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के प्रावधानों का उल्लंघन कर अस्पताल का संचालन किया गया है जो जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 39 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 37 के तहत दण्डनीय अपराध है।
- (8) यह कि परिवारी बोर्ड का गठन जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 04 के अंतर्गत हुआ है जिसका मुख्यालय भोपाल होकर क्षेत्रीय कार्यालय टैंकर पार्किंग एरिया, विजयपुर-गुना में स्थित है। जिला शिवपुरी, क्षेत्रीय कार्यालय म. प्र.प्रदूषण नियंत्रण बोर्ड विजयपुर, तहसील राघौगढ़, जिला गुना के कार्यक्षेत्र में आता है।
- (9) यह कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 04 के अंतर्गत परिवारी बोर्ड को उक्त अधिनियम के अंतर्गत कार्य करने एवं उत्तरदायित्व का निर्वाह करने हेतु अधिकृत किया गया है। यह अधिनियम संपूर्ण म.प्र. में प्रभावशील है।
- (10) यह कि, क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड विजयपुर, तहसील राघौगढ़, जिला गुना के पत्र क्रमांक 1458, क्षे.का./प्र.नि.बो./2023 गुना, दिनांक 29.12.2023

निरन्तर.....03

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द्वारा श्री डी.एस. यादव, रसायनज्ञ, म.प्र. प्रदूषण नियंत्रण बोर्ड विजयपुर-गुना को निर्देशित किया था कि बोर्ड द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 का उल्लंघन करने के कारण अस्पताल एवं उसके संचालकों के विरुद्ध न्यायालयीन वाद दायर करने की अनुमति प्रदान की गई है। पत्र की मूल प्रति परिशिष्ट-01 पर संलग्न है।

परिशिष्ट-एक

- (11) यह कि, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 50 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 44 के अनुसार परिवादी कार्यरत सभी सदस्य अधिकारी एवं कर्मचारी लोक सेवक की श्रेणी में आते हैं तथा परिवादी बोर्ड की ओर से अधिकृत श्री डी.एस. यादव, रसायनज्ञ को सादर परिवाद हस्ताक्षर कर प्रस्तुत करने एवं संचालन के लिये मध्य प्रदेश राजपत्र के भाग-03 (1) म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल दिनांक 11.09.2018 द्वारा अधिकारिता क्षेत्र हेतु अधिकृत किया गया है। पत्र की मूल प्रति परिशिष्ट-02 पर संलग्न है।

परिशिष्ट-दो

- (12) यह कि, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 49 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 43 के अंतर्गत माननीय न्यायालय को सादर परिवाद श्रवण करने का अधिकार होने से परिवाद श्रीमान के समक्ष प्रस्तुत किया जा रहा है।
- (13) यह कि, परिवादी बोर्ड के अधिकारी एवं कर्मचारी लोक सेवक की श्रेणी में आते हैं। अतः उन्हें व्यक्तिगत उपस्थिति से मुक्त रखे जाने का अनुरोध है।
- (14) यह कि, आरोपीगण मेसर्स सिद्धी विनायक मल्टी-स्पेशलिटी हॉस्पिटल, पोहरी रोड, बस स्टेण्ड के पास, शिवपुरी के (1) श्री पी.डी. गुप्ता पुत्र श्री शिवदयाल गुप्ता, (2) श्री राजेन्द्र कुमार शर्मा पुत्र श्री रामस्वरूप शर्मा (3) श्रीमती शशि तोमर पत्नी श्री सुनील सिंह तोमर (4) श्रीमती भागिरथी देवी मंगल पत्नी श्री दामोदर प्रसाद मंगल, निवासीगण शिवपुरी (म.प्र.) के सभी कार्यकलाप अस्पताल का संचालन पर आरोपीगणों का सीधा नियंत्रण होने से जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 44 एवं 45 'ए' तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 37, 39 के अनुसार अपराध के लिये दोषी है।

प्रार्थना

अतएव परिवाद बोर्ड द्वारा माननीय न्यायालय से प्रार्थना है कि, न्यायहित में अभियुक्तगणों को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 का उल्लंघन करने के कारण अधिनियम की धारा 37, 39 के तहत एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 का उल्लंघन करने का कारण अधिनियम का धारा 44, 45ए के तहत समुचित कार्यवाही की जाकर विधि अनुसार सजा एवं अर्थदंड से दंडित किये जाने की कृपा करें।

दिनांक 02/01/24

Mala

डी.एस. यादव पुत्र श्री रामजीत यादव, रसायनज्ञ, म.प्र.प्रदूषण नियंत्रण बोर्ड, विजयपुर, तहसील राघौगढ़, जिला गुना (म.प्र.).....परिवादी

परिवादी अधिवक्ता

परिवादी साक्षियों की सूची -

- (1) श्री भूपेन्द्र सिंह नरवरिया, सहायक यंत्री (सर्विस प्रोवाइडर)
- (2) सुश्री सलोनी खेमरिया, रसायनज्ञ
- (3) श्री के.वी. शर्मा, प्रयोगशाला सहायक

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समक्ष न्यायालय श्रीमान मुख्य न्यायाधिक दण्डाधिकारी महोदय शिवपुरी
प्र.क्र. /2024

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,
द्वारा- श्री डी.एस. यादव पिता श्री रामजीत यादव
उम्र 42 वर्ष, रसायनज्ञ
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, टैंकर पार्किंग एरिया,
विजयपुर, जिला गुना (म.प्र.)

.....परिवादी

बनाम

मेसर्स सिद्धी विनायक मल्टी स्पेशलिटी हॉस्पिटल, पोहरी रोड, बस स्टेण्ड के पास, शिवपुरी
श्री पी.डी. गुप्ता व अन्य

.....अभियुक्तगण

दस्तावेज सूची

क्रमांक	विवरण	दिनांक	संलग्नक क्रमांक	पेज क्रमांक
01.	क्षेत्रीय अधिकारी, म.प्र.प्रदूषण नियंत्रण बोर्ड विजयपुर, तहसील-राघौगढ़, जिला गुना के द्वारा हॉस्पिटल के विरुद्ध प्रकरण दायर करने हेतु श्री डी.एस. यादव, रसायनज्ञ, म.प्र. प्रदूषण नियंत्रण बोर्ड विजयपुर-गुना को पत्र	29.12.2023	01	01
02.	मध्यप्रदेश राजपत्र	11.09.2018	02	02
03.	संचालन सम्मति	12.01.2019	03	03-07
04.	स्थापना सम्मति (क्षमता विस्तार) हेतु ऑनलाईन आवेदन	10.08.2021	04	08-13
05.	स्थापना सम्मति (क्षमता विस्तार)	31.08.2021	05	14-19
06.	डायरेक्टर पर्यावरण (तकनीकी) के पत्र क्र. 277 दिनांक 06.12.2023 के माध्यम से कार्यवाही हेतु प्राप्त शिकायत	06.12.2023	06	20-22
07.	अस्पताल की जांच हेतु गठित की गई जांच समिति कार्यालय आदेश	07.12.2023	07	23
08.	संचालक मेसर्स सिद्धी विनायक मल्टी स्पेशलिटी हॉस्पिटल, पोहरी रोड, बस स्टेण्ड के पास, शिवपुरी को संयुक्त जांच समिति की जांच हेतु सूचना	07.12.2023	08	24
09.	जांच समिति की रिपोर्ट	08.12.2023	09	25-55
10.	अस्पताल के विरुद्ध कार्यवाही हेतु स्वास्थ्य विभाग, नगर पालिका एवं म.प्र. म.क्षेवि.वि.कं. शिवपुरी को लिखा गया पत्र	12.12.2023	10	56-57
11.	श्री राजेन्द्र शर्मा द्वारा दिया गया लिखित कथन	22.12.2023	11	58-59
12.	अस्पताल प्रबंधन एवं भवन स्वामी के बीच किरायेनामे का अनुबंध	04.09.2018	12.	60-66

परिवादी अधिवक्ता

स्थान-
दिनांक-

समक्ष न्यायालय श्रीमान मुख्य न्यायाधिक दण्डाधिकारी महोदय शिवपुरी

प्र.क्र. / 2024

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,
द्वारा- श्री डी.एस. यादव पिता श्री रामजीत यादव, उम्र
42 वर्ष, रसायनज्ञ, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय
कार्यालय, टैंकर पार्किंग एरिया, विजयपुर,
जिला गुना (म.प्र.)

.....परिवादी

बनाम

मेसर्स सिद्धी विनायक मल्टी स्पेशलिटी हॉस्पिटल, पोहरी
रोड़, बस स्टेण्ड के पास, शिवपुरी
श्री पी.डी. गुप्ता आदि

.....अभियुक्तगण

शपथ पत्र

नाम :- धर्मेन्द्र सिंह यादव पुत्र श्री रामजीत यादव, जाति यादव, उम्र 42 वर्ष व्यवसाय-
रसायनज्ञ, निवासी नेशनल फर्टिलाइजर्स लिमि., विजयपुर, तहसील राघोगढ, जिला गुना
(म.प्र.)

मैं शपथ पूर्वक सत्य कथन करता हूँ कि :-

- (1) यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, टैंकर पार्किंग एरिया,
विजयपुर, जिला गुना (म.प्र.) द्वारा अभियुक्तगण के विरुद्ध परिवाद पत्र प्रस्तुत किया
गया है।
- (2) यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, टैंकर पार्किंग एरिया,
विजयपुर, जिला गुना (म.प्र.) द्वारा मुझे उक्त परिवाद पत्र प्रस्तुत करने हेतु नियुक्त
किया गया है।
- (3) यह कि, मेरे द्वारा उक्त परिवाद पत्र प्रस्तुत करने/संचालन हेतु श्री सुनील कुमार
जाटव, अभिभाषक को नियुक्त किया गया है।

दिनांक 02/01/24



हस्ताक्षर

सत्यापन

शपथ पूर्वक सत्यापित किया जाता है कि उक्त शपथ पत्र के पद क्र. 1 लगायत
3 सत्य व सही लिखाये गये हैं कुछ भी असत्य वर्णित नहीं किया गया है अस्तु प्रमाणीकरण
आज दिनांक को किया जाता है।

दिनांक 02/01/24



हस्ताक्षर



क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड

टैकर पार्किंग ऐरिया, गैल काम्प.विजयपुर, जिला-गुना (म.प्र.)-473112
ई-मेल-ropcb-guna@mp.gov.in, ro.mppcbguna26@gmail.com
दूरभाष नं. 07544-274098



क्रमांक 1538

/क्षे.कार्या/म.प्र.प्र.नि.बो/2024

गुना, दिनांक 24-01-2024

संशोधित

प्रति,

डायरेक्टर पर्यावरण (तकनीकी)
म.प्र.प्रदूषण नियंत्रण बोर्ड
भोपाल (म.प्र.)

विषय-

मेसर्स सिद्धि विनायक मल्टी-स्पेशलिटी हॉस्पिटल शिवपुरी पर पर्यावरणीय क्षतिपूर्ति अधिरोपित करने बावत्।

संदर्भ-

1. बोर्ड मुख्यालय भोपाल का आदेश क्रमांक 579 दिनांक 18.02.2022
2. अस्पताल के विरुद्ध मान.राष्ट्रीय हरित अधिकरण (सी.जेड) के प्रकरण क्रमांक ओ.ए. 194/2023
3. इस कार्यालय का पत्र क्र. 1511 दिनांक 11.01.2024

उपरोक्त विषयांतर्गत लेख है कि, इस कार्यालय के पत्र क्र. 1511 दिनांक 11.01.2024 के माध्यम से मेसर्स सिद्धि विनायक मल्टी-स्पेशलिटी हॉस्पिटल शिवपुरी की दिनांक 31.12.2024 तक की स्थिति में पर्यावरणीय क्षतिपूर्ति की गणना कर जानकारी प्रेषित की गई थी, उक्त पत्र के स्थान पर इस संशोधित पत्रानुसार पर्यावरणीय क्षतिपूर्ति के आंकलन का विवरण निम्नानुसार है :-

- (1) अस्पताल प्रबंधन एवं सीबीडब्ल्यूटीएफ के बीच जैव चिकित्सा अपशिष्ट के संग्रहण, उपचार एवं डिस्पोजल हेतु दिनांक 17.01.2024 को पुनः अनुबंध हुआ है तथा सदस्यता दिनांक 19.01.2025 तक वैध है।
- (2) अस्पताल पूर्व में 30 बिस्तरों हेतु संचालित था, जिसकी सम्मति एवं जै.वि.अ. प्रबंधन नियम 2016 के तहत प्राधिकार की वैधता दिनांक 02.12.2021 तक थी।
- (3) मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, जिला-शिवपुरी द्वारा दिनांक 13.09.2021 से 28.11.2022 तक पंजीयन निरस्त कर दिया गया था।
- (4) अस्पताल को विस्तारित क्षमता 30 से 100 बिस्तर सी.टी.ई.ई. नं. 90705 दिनांक 31.08.2021 द्वारा स्थापना सम्मति प्रदान की गई है।
- (5) बोर्ड द्वारा अस्पताल को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के तहत विस्तारित क्षमता हेतु संचालन सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 तथा परिसंकटमय अपशिष्ट एवं अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम 2016 के तहत प्राधिकार दिनांक 17.01.2024 को जारी किये गये हैं जिसकी वैधता दिनांक 31.12.2028 तक है।
- (6) दिनांक 29.11.2022 से 16.01.2024 तक बिना संचालन सम्मति व प्राधिकार के तथा दिनांक 29.11.2022 से 11.12.2023 तक बिना ईटीपी के अस्पताल संचालित था। दिनांक 12.12.2023 को ईटीपी का संचालन किया गया है।

उपरोक्त उल्लेखित तथ्यो के प्रकाश मे पर्यावरणीय क्षतिपूर्ति की गणना इस कार्यालय के अधिकारियों की समिति द्वारा की गई है। संशोधित गणना प्रपत्र इस पत्र के साथ संलग्न है। अतः अस्पताल प्रबंधन को नोटिस/व्यक्तिगत सुनवाई उपरांत संशोधित पर्यावरणीय क्षतिपूर्ति राशि रु. 9,67,500 जमा कराने हेतु आवश्यक कार्यवाही हेतु प्रकरण सादर प्रेषित है।

संलग्न- उपरोक्तानुसार।


(डी.डी.एस.जाटव)
क्षेत्रीय अधिकारी

**Calculation of Environmental of compensation of
M/s Siddhivinayak Multi-specialty Hospital, Pohari Road Shivpuri**

Nature of violation:- Hospital Running without obtaining AW consent & authorization under BMW Rules 2016 & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 etc.

Basis to levy the EC:- As per Hon'ble NGT order dated 12/03/2019 in the matter of OA 710/2017 & CPCB Guideline issued in July 2019

$$EC = HR \times T \times S \times R \times N$$

Where:-

HR - Health Risk Factor,

T-Type of HCF,

S- Size of HCF,

R- EC Factor

N- No of days of violation HR Health risk.

(HR) is a number from 0-100 & increasing HR value denotes the increasing degree of health risk due to improper handling of BMW in healthcare facility.

Further, in any case minimum EC in respect to health care facility shall not be less than Rs 1200/- /day.

	No arrangement for disposal of BMW With CBWTF	Not applied for Authorization	Improper segregation of BMW	No pre treatment	On -site storage not provided or not adequate	NO ETP despite requirement	Score for each of other violation of BMW rule 2016
	1	2	3	4	5	6	7
Health Risk score	30	10	20	10	10	15	05
	Nil	Nil	Nil	Nil	Nil	378 days of violation (29/11/2022 to 11/12/2023)	414 days of violation (29/11/2022 to 16/01/2024)
	Agreement between HCF and CBWTF valid upto 16.12.2024 & Membership valid upto 19-01-2025.	Applied for Authorization	Color coded bins are provided for segregation of BMW.	Hospital waste disinfected through Sodium Hypo-chloride.	On-site storage is adequate for BMW.	ETP installed from 12/12/2023.	Hospital Running without obtaining AW consent & authorization under BMW Rules 2016 & Hazardous and Other Wastes (Management and Trans boundary movement) Rules , 2016 etc. Note - AWBH consent & authorization granted on 17-01-2024

Note :- Score of 5 to be added for each of other violation at column (7), with sum of HR limited to 100.

HR is sum of (1) + (2) + (3) + (4) + (5) + (6) + (7) [restricted to 100]

(1) Calculation of **EC = HR x T x S x R x N** (ETP not installed from 29/11/2022 to 12/12/2023 No. of day violation -378)

$$EC = 15 \times 1.0 \times 0.5 \times 250 \times 378 = \text{Rs. } 7,08,750/-$$

(2) Calculation of **EC = HR x T x S x R x N** (Hospital Running without obtaining AW consent & authorization under BMW Rules 2016 & Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 etc. Period of violation 29/11/2022 to 16/01/2024 No. of day violation -414)

$$EC = 05 \times 1.0 \times 0.5 \times 250 \times 414 = \text{Rs. } 2,58,750/-$$

$$\text{Total EC Rs. } 7,08,750 + 2,58,750 = 9,67,500/-$$


(Saloni Khemariya)
Chemist


(D.S. Yadav)
Chemist


(Kalyan Singh)
Accountant


(B.S. Narwaria)
AE

जे०के०मेडिकल वेस्ट मैनेजमेन्ट सिस्टम 55/5, गोधन तह० चन्देरी जिला - अशोकनगर (म०प्र०)

E-mail : jkmedical6@gmail.com Mob No.9713095142

पत्र क्रमांक 165/23
प्रति,

दिनांक 05-12-2023

श्रीमान् क्षेत्रीय अधिकारी

म०प्र०प्रदूषण नियंत्रण बोर्ड विजयपुर

जिला - गुना (म०प्र०)

विषय :- बायोमेडिकल वेस्ट के निस्पादन हेतु चिकित्सा संस्थानों से वर्ष 2022-23 में ली जाने वाली शुल्क की जानकारी वावत्।

संदर्भ :- आपका पत्र क्रमांक 1318 दिनांक 08.12.2023

महोदय,

उपरोक्त विषयांतर्गत एवं संदर्भित पत्र द्वारा चाही गई जानकारी निम्नानुसार प्रस्तुत है।

क्रं	जिले का नाम	शासकीय बैडेड चिकित्सा संस्थान	अशासकीय बैडेड चिकित्सा संस्थान	नॉन बैडेड चिकित्सा संस्थान	पशु चिकित्सा संस्थान
1	अशोकनगर	15 रुपये प्रति पलंग प्रतिदिन	11 रुपये प्रति पलंग प्रति दिन	1500 रुपये प्रतिमाह	8000 रुपये प्रतिमाह
2	गुना	15 रुपये प्रति पलंग प्रतिदिन	11 रुपये प्रति पलंग प्रति दिन	1500 रुपये प्रतिमाह	7000 रुपये प्रतिमाह
3	शिवपुरी	15 रुपये प्रति पलंग प्रतिदिन	11 रुपये प्रति पलंग प्रति दिन	1500 रुपये प्रतिमाह	8000 रुपये प्रतिमाह

मेम्बरशिप राशि विवरण

क्रं	जिले का नाम	शासकीय बैडेड चिकित्सा संस्थान	अशासकीय बैडेड चिकित्सा संस्थान	नॉन बैडेड चिकित्सा संस्थान	पशु चिकित्सा संस्थान
1	अशोकनगर	निःशुल्क मेम्बरशिप	1 रुपये प्रति पलंग प्रति दिन	10000 रुपये तीन वर्ष हेतु	निःशुल्क मेम्बरशिप
2	गुना	निःशुल्क मेम्बरशिप	1 रुपये प्रति पलंग प्रति दिन	10000 रुपये तीन वर्ष हेतु	निःशुल्क मेम्बरशिप
3	शिवपुरी	निःशुल्क मेम्बरशिप	1 रुपये प्रति पलंग प्रति दिन	10000 रुपये तीन वर्ष हेतु	निःशुल्क मेम्बरशिप

धन्यवाद

भवदीय

जे०के०मेडिकल वेस्ट मैनेजमेन्ट सिस्टम

गोधन तह० चन्देरी जिला - अशोकनगर (म०प्र०)

ste



क्षेत्रिय अधिकारी
म.प्र. प्रदुषण नियंत्रण बोर्ड
विजयपुर, जिला गुना (म.प्र.)

दिनांक - 20/01/2024

विषय:- जे.के. बायो मेडिकल वेस्ट द्वारा सितंबर 2023 अनुबंध समाप्त होने पश्चात् निरंतर हॉस्पिटल वेस्ट लेने बावत्।

Rx

महोदय,

निवेदन है कि जे.के. बायो मेडिकल वेस्ट द्वारा सिद्धिविनायक मल्टीस्पेशलिटी हॉस्पिटल का अनुबंध दिनांक 09/09/2023 को समाप्त हो गया था उसके पश्चात् उनके द्वारा अत्याधिक पैसा माँगा जा रहा था जिस कारण हमारी सहमति नहीं बन रही थी मगर जे.के. बायो मेडिकल वेस्ट द्वारा अनुबंध खत्म होने के दौरान विगत सितंबर, अक्टुबर, नवंबर, दिसंबर एवं जनवरी माह का संपूर्ण वेस्ट उनके द्वारा ले जाया जा रहा था और हमारी सहमति बनने के दौरान नया अनुबंध दिनांक 17/01/2024 को कर लिया गया है एवं इस अवधि का सम्पूर्ण पैसा उनके खाते में RTGS By SBI Bank के माध्यम से रुपये 1,34,000 उनके खाते में जमा कराये जा चुके हैं इसके बाद उनके द्वारा नया अनुबंध एवं सर्टिफिकेट जारी कर दिया गया है सम्पूर्ण अवधि का पैसा हमारे द्वारा उनको भुगतान कर दिया गया है और उनके द्वारा पुराने अनुबंध के अनुसार जो 09/09/23 को खत्म हो गया था उससे लेकर नये अनुबंध तक उनकी गाड़ी के द्वारा निरंतर अस्पताल का वेस्ट ले जाया जा रहा है।

जिसका सम्पूर्ण रिकॉर्ड जे.के. बायो मेडिकल वेस्ट के पास सुरक्षित है।

(Handwritten signature)



MXF

जे०के०मेडिकल वेस्ट मैनेजमेन्ट सिस्टम 55/5, गोधन तह० चन्देरी जिला - अशोकनगर (म०प्र०)

E-mail : jkmedical6@gmail.com Mob No.9713095142

पत्र क्रमांक 004/024
प्रति,

दिनांक 14-01-2024

श्रीमान् क्षेत्रीय अधिकारी

म०प्र०प्रदूषण नियंत्रण बोर्ड विजयपुर

जिला - गुना (म०प्र०)

विषय :- मेसर्स सिद्धी विनायक मल्टीस्पेशलिटी हॉस्पिटल, पोहरी रोड शिवपुरी (म०प्र०) के जैव चिकित्सा अपशिष्ट संग्रहण, उपचार एवं डिस्पोजल से संबंधित।

संदर्भ :- आपके कार्यालय का पत्र क्रमांक 1535 क्षे.का/प्र.नि.बो./2024 गुना दिनांक 23.01.2024

महोदय,

उपरोक्त विषयांतर्गत एवं संदर्भित लेख है कि मेसर्स सिद्धी विनायक मल्टीस्पेशलिटी हॉस्पिटल, पोहरी रोड शिवपुरी से उत्पन्न सम्पूर्ण जीव चिकित्सा अपशिष्ट के उचित परिवहन एवं निस्पादन का कार्य म०प्र०प्रदूषण नियंत्रण बोर्ड की गाइड लाइन के नियमानुसार उक्त अनुबंध अवधि समाप्त हो जाने के बाद से लेकर नवीन अनुबंध होने तक अस्पताल से जनित जीव चिकित्सा अपशिष्ट का कार्य किया गया है। जिसकी लॉगबुक हमारे द्वारा इस पत्र के साथ संलग्न की जा रही है।

धन्यवाद

भवदीय

जे०के०मेडिकल वेस्ट मैनेजमेन्ट सिस्टम
गोधन तह० चन्देरी जिला - अशोकनगर (म०प्र०)

संलग्न प्रतिलिपि :- 01 सितम्बर 2023 से 24 जनवरी 2024 तक की लॉगबुक इस पत्र के साथ संलग्न की जा रही है।



J.K. Medical Waste Management System

Working Office : 55/5, Village-Godhan, Teh. - Chanderi - 473446
District - Ashoknagar (M.P.)



Head Office - House No-85, Vinay Grah Nirmaan Society, Bhopal-462026 (M.P.)
Mob.: 9407227133, 9713095142

अस्पताल/पैथोलॉजी/क्लिनिक का नाम

सिद्धी विनायक मेडिकल हॉस्पिटल भोपाल
शिवपुरी

पता :

संपर्क सूत्र मोबाईल नं.

अस्पताल में बिस्तरों की संख्या :

सी.बी.डब्ल्यू.टी.एफ. एजेंसी का नाम : J.K.M.W.M.S.

माह एवं वर्ष: 01-09-23 कार्य अवधि: 30-09-23

दिनांक	बेग की संख्या				वेस्ट का वजन				हस्ताक्षर वेस्ट इंचार्ज	हस्ताक्षर जे.के.एम. प्रतिनिधि/ वाहन चालक
	पीला	लाल	नीला	सफेद	पीला	लाल	नीला	सफेद		
					कि.ग्रा.	कि.ग्रा.	कि.ग्रा.	कि.ग्रा.		
01-										
02-	2	1	1	1	4.20	0.70	0.80	0.20	<u>[Signature]</u>	<u>[Signature]</u>
03-										
04-	2	1	1	1	4.40	0.90	0.10	0.4	<u>[Signature]</u>	<u>[Signature]</u>
05-										
06-	2	1	1	1	4.60	0.80	0.90	0.3	<u>[Signature]</u>	<u>[Signature]</u>
07-										
08-	2	1	1	1	5.10	0.10	0.10	0.5	<u>[Signature]</u>	<u>[Signature]</u>
09-										
10-	2	1	1	1	5.30	0.90	0.10	0.4	<u>[Signature]</u>	<u>[Signature]</u>
11-										
12-	2	1	1	1	4.90	0.80	0.90	0.3	<u>[Signature]</u>	<u>[Signature]</u>
13-										
14-	2	1	1	1	5.10	0.10	0.10	0.2	<u>[Signature]</u>	<u>[Signature]</u>
15-										
16-	2	1	1	1	5.40	0.10	0.30	0.4	<u>[Signature]</u>	<u>[Signature]</u>
17-										
18-	2	1	1	1	5.20	0.90	0.10	0.3	<u>[Signature]</u>	<u>[Signature]</u>
19-										
20-	2	1	1	1	5.60	0.10	0.20	0.5	<u>[Signature]</u>	<u>[Signature]</u>
21-										
22-	2	1	1	1	4.10	0.10	0.10	0.4	<u>[Signature]</u>	<u>[Signature]</u>
23-										
24-	2	1	1	1	4.50	0.20	0.30	0.3	<u>[Signature]</u>	<u>[Signature]</u>
25-										
26-	2	1	1	1	5.20	0.10	0.20	0.2	<u>[Signature]</u>	<u>[Signature]</u>
27-										
28-	2	1	1	1	4.80	0.30	0.40	0.4	<u>[Signature]</u>	<u>[Signature]</u>
29-										
30-	2	1	1	1	5.10	0.20	0.30	0.2	<u>[Signature]</u>	<u>[Signature]</u>
31-										

टोटल

रिमार्क :-

[Signature]
SIDDHIVINAYAK
HOSPITAL



J.K. Medical Waste Management System

Working Office : 55/5, Village-Godhan, Teh. - Chanderi - 473446
District - Ashoknagar (M.P.)

Head Office - House No-85, Vinay Grah Nirmaan Society, Bhopal-462026 (M.P.)
Mob.: 9407227133, 9713095142



अस्तताल/पैथोलॉजी/क्लिनिक का नाम: सिद्धिविनायक मेडिकल स्पेशलिटी अस्पताल
पता: शिवपुरी
संपर्क सूत्र मोबाईल नं.: _____
अस्पताल में बिस्तरों की संख्या: _____
सी.बी.डब्ल्यू.टी.एफ. एजेंसी का नाम: J.K.M.W.M.S. माह एवं वर्ष: 01-10-23 कार्य अवधि: 01-10-2023

दिनांक	बेग की संख्या				वेस्ट का वजन				हस्ताक्षर वेस्ट इंचार्ज	हस्ताक्षर जे.के.एम. प्रतिनिधि/ वाहन चालक
	पीला	लाल	नीला	सफेद	पीला	लाल	नीला	सफेद		
					कि.ग्रा.	कि.ग्रा.	कि.ग्रा.	कि.ग्रा.		
01-	2	1	1	1	4.1w	0.060	0.070	0.02	Pradeep	Anil
02-										
03-	2	1	1	1	4.5w	0.080	0.090	0.04	Wajid	Anil
04-										
05-	2	1	1	1	4.7w	0.1w	0.110	0.05	Akshay	Anil
06-										
07-	2	1	1	1	4.9w	0.160	0.170	0.03	Wajid	Anil
08-										
09-	2	1	1	1	5.1w	0.110	0.120	0.02	Wajid	Anil
10-										
11-	2	1	1	1	5.2w	0.170	0.140	0.04	Wajid	Anil
12-										
13-	2	1	1	1	5.4w	0.150	0.160	0.06	Wajid	Anil
14-										
15-	2	1	1	1	5.3w	0.140	0.150	0.05	Wajid	Anil
16-										
17-	2	1	1	1	5.2w	0.160	0.170	0.04	Wajid	Anil
18-										
19-	2	1	1	1	5.1w	0.150	0.160	0.06	Wajid	Anil
20-										
21-	2	1	1	1	5.4w	0.170	0.180	0.05	Wajid	Anil
22-										
23-	2	1	1	1	4.8w	0.160	0.170	0.04	Wajid	Anil
24-										
25-	2	1	1	1	4.5w	0.180	0.190	0.06	Wajid	Anil
26-										
27-	2	1	1	1	5.1w	0.170	0.180	0.05	Wajid	Anil
28-										
29-	2	1	1	1	4.9w	0.190	0.200	0.07	Wajid	Anil
30-										
31-	2	1	1	1	5.2w	0.180	0.190	0.06	Wajid	Anil
टोटल										





J.K. Medical Waste Management System

Working Office : 55/5, Village-Godhan, Teh. - Chanderi - 473446
District - Ashoknagar (M.P.)

Head Office - House No-85, Vinay Grah Nirmaan Society, Bhopal-462026 (M.P.)

Mob : 9407227133, 9713095142



अस्पताल/पैथोलॉजी/क्लिनिक का नाम: विनायक मल्टी स्पेशलिटी अस्पताल शिवपुरी

पता : _____

संपर्क सूत्र मोबाईल नं. _____

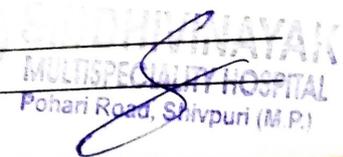
अस्पताल में बिस्तरों की संख्या : _____

सी.बी.डब्ल्यू.टी.एफ. एजेंसी का नाम : J-K-M-W-M-S माह एवं वर्ष: 01-11-23 कार्य अवधि: 30-11-2023

दिनांक	बैग की संख्या				वेस्ट का वजन				हस्ताक्षर वेस्ट इंचार्ज	हस्ताक्षर जे.के.एम. प्रतिनिधि/ वाहन चालक
	पीला	लाल	नीला	सफेद	पीला	लाल	नीला	सफेद		
					कि.ग्रा.	कि.ग्रा.	कि.ग्रा.	कि.ग्रा.		
01-										
02-	2	1	1	1	5.100	0.100	0.110	0.032	Wojan	Amil
03-										
04-	2	1	1	1	4.900	0.120	0.130	0.04	Wojan	Amil
05-										
06-	2	1	1	1	5.000	0.110	0.120	0.03	Wojan	Amil
07-										
08-	2	1	1	1	5.200	0.130	0.140	0.01	Wojan	Amil
09-										
10-	2	1	1	1	4.500	0.120	0.130	0.05	Wojan	Amil
11-										
12-	2	1	1	1	5.600	0.140	0.150	0.02	Atkappa	Amil
13-										
14-	2	1	1	1	4.100	0.130	0.140	0.04	Atkappa	Amil
15-										
16-	2	1	1	1	4.900	0.150	0.160	0.03	Wojan	Amil
17-										
18-	2	1	1	1	5.400	0.140	0.150	0.02	Atkappa	Amil
19-										
20-	2	1	1	1	5.100	0.160	0.170	0.04	Pradum	Amil
21-										
22-	2	1	1	1	5.300	0.150	0.160	0.06	Pradum	Amil
23-										
24-	2	1	1	1	5.200	0.170	0.180	0.03	Pradum	Amil
25-										
26-	2	1	1	1	4.800	0.160	0.170	0.05	Wojan	Amil
27-										
28-	2	1	1	1	5.100	0.180	0.190	0.04	Wojan	Amil
29-										
30-	2	1	1	1	4.900	0.170	0.180	0.02	Atkappa	Amil
31-										

टोटल

रिमार्क :- _____





J.K. Medical Waste Management System

Working Office : 55/5, Village-Godhan, Teh. - Chanderi - 473446

District - Ashoknagar (M.P.)

Head Office - House No-85, Vinay Grah Nirmaan Society, Bhopal-462026 (M.P.)

Mob.: 9407227133, 9713095142



अस्पताल/पैथोलॉजी/क्लिनिक का नाम

पता :

संपर्क सूत्र मोबाईल नं.

अस्पताल में बिस्तरों की संख्या :

सी.बी.डब्ल्यू.टी.एफ. एजेंसी का नाम :

माह एवं वर्ष:

कार्य अवधि:

दिनांक	बैग की संख्या				वेस्ट का वजन				हस्ताक्षर वेस्ट इंचार्ज	हस्ताक्षर जे.के.एम. प्रतिनिधि/ वाहन चालक
	पीला	लाल	नीला	सफेद	पीला	लाल	नीला	सफेद		
					कि.ग्रा.	कि.ग्रा.	कि.ग्रा.	कि.ग्रा.		
01-	2	1	1	1	9.100	0.080	0.090	0.02	u/s	Anil
02-										
03-	2	1	1	1	4.500	0.100	0.110	0.1	u/s	Anil
04-										
05-	2	1	1	1	5.100	0.090	0.100	0.1	u/s	Anil
06-										
07-	2	1	1	1	4.200	0.110	0.120	0.2	u/s	Anil
08-										
09-	2	1	1	1	4.500	0.100	0.110	0.4	u/s	Anil
10-										
11-	2	1	1	1	4.600	0.120	0.130	0.3	u/s	Anil
12-										
13-	2	1	1	1	4.900	0.110	0.120	0.5	u/s	Anil
14-										
15-	2	1	1	1	5.100	0.130	0.140	0.4	u/s	Anil
16-										
17-	2	1	1	1	5.000	0.120	0.130	0.6	u/s	Anil
18-										
19-	2	1	1	1	5.500	0.140	0.150	0.5	u/s	Anil
20-										
21-	2	1	1	1	4.900	0.130	0.140	0.4	u/s	Anil
22-										
23-	2	1	1	1	5.100	0.150	0.160	0.5	u/s	Anil
24-										
25-	2	1	1	1	5.200	0.140	0.150	0.5	u/s	Anil
26-										
27-	2	1	1	1	4.500	0.160	0.170	0.2	u/s	Anil
28-										
29-	2	1	1	1	5.100	0.150	0.160	0.4	u/s	Anil
30-										
31-	2	1	1	1	4.900	0.170	0.180	0.3	u/s	Anil
टोटल										

टिप्पणी :-





J.K. Medical Waste Management System

Working Office : 55/5, Village-Godhan, Teh. - Chanderi - 473446

District - Ashoknagar (M.P.)

Head Office - House No-85, Vinay Grah Nirmaan Society, Bhopal-462026 (M.P.)

Mob.: 9407227133, 9713095142



अस्पताल/पैथोलॉजी/क्लिनिक का नाम

सिद्धी विनायक मेडिकल प्रैक्टिस अस्पताल शिवपुरी

पता :

संपर्क सूत्र मोबाईल नं.

अस्पताल में बिस्तरों की संख्या :

सी.बी.डब्ल्यू.टी.एफ. एजेंसी का नाम :

J.K.M.W.M.S

माह एवं वर्ष: 01-01-24 कार्य अवधि: 31-01-24

दिनांक	बेग की संख्या				वेस्ट का वजन				हस्ताक्षर वेस्ट इंचार्ज	हस्ताक्षर जे.के.एम. प्रतिनिधि/ वाहन चालक
	पीला	लाल	नीला	सफेद	पीला कि.ग्रा.	लाल कि.ग्रा.	नीला कि.ग्रा.	सफेद कि.ग्रा.		
01-	2	1	1	1	5.100	0090	0100	0002	<i>[Signature]</i>	<i>[Signature]</i>
02-										
03-	2	1	1	1	4.600	0110	0120	0009	<i>[Signature]</i>	<i>[Signature]</i>
04-										
05-	2	1	1	1	4.800	0100	0110	0003	<i>[Signature]</i>	<i>[Signature]</i>
06-										
07-	2	1	1	1	5.500	0120	0130	0005	<i>[Signature]</i>	<i>[Signature]</i>
08-										
09-	2	1	1	1	4.900	0110	0120	0004	<i>[Signature]</i>	<i>[Signature]</i>
10-										
11-	2	1	1	1	5.100	0130	0140	0003	<i>[Signature]</i>	<i>[Signature]</i>
12-										
13-	2	1	1	1	5.300	0100	0110	0002	<i>[Signature]</i>	<i>[Signature]</i>
14-										
15-	2	1	1	1	5.400	0080	0090	0001	<i>[Signature]</i>	<i>[Signature]</i>
16-										
17-	2	1	1	1	5.600	0110	0120	0004	<i>[Signature]</i>	<i>[Signature]</i>
18-										
19-	2	1	1	1	5.500	0090	0100	0003	<i>[Signature]</i>	<i>[Signature]</i>
20-										
21-	2	1	1	1	5.100	0100	0110	0002	<i>[Signature]</i>	<i>[Signature]</i>
22-										
23-	2	1	1	1	5.600	0120	0130	0004	<i>[Signature]</i>	<i>[Signature]</i>

Photographs Taken During Inspection



GPS Map Camera

Shivpuri, Madhya Pradesh, India
 CJPJ+5JR, Shivpuri Rd, Dakhar Mohalla, Shivpuri, Madhya Pradesh 476355, India
 Lat 25.430708°
 Long 77.636655°
 22/01/24 03:10 PM GMT +05:30

Hospital Building



GPS Map Camera

Shivpuri, Madhya Pradesh, India
 Pohri Bus Stand, near of Siddhi Vinayak Hospital, Dakhar Mohalla, Shivpuri, Madhya Pradesh 476355, India
 Lat 25.430784°
 Long 77.636769°
 22/01/24 03:22 PM GMT +05:30

ICU Ward



GPS Map Camera

Shivpuri, Madhya Pradesh, India
 Pohri Bus Stand, near of Siddhi Vinayak Hospital, Dakhar Mohalla, Shivpuri, Madhya Pradesh 473551, India
 Lat 25.430784°
 Long 77.636769°
 22/01/24 03:22 PM GMT +05:30

General Ward



GPS Map Camera

Shivpuri, Madhya Pradesh, India
 Pohri Bus Stand, near of Siddhi Vinayak Hospital, Dakhar Mohalla, Shivpuri, Madhya Pradesh 473551, India
 Lat 25.430784°
 Long 77.636769°
 22/01/24 03:22 PM GMT +05:30

Niddle Cutter



BMW Waste handling staff



Color Coded bins



Waste water Treatment facility (ETP)



BMW Storage room

VAKALATNAMA
 [Rule 4(1) of the Rules framed under Advocates Act, 1961]
BEFORE THE NATIONAL GREEN TRIBUNAL
O.A. No. 194/2023
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

JITENDRA SINGH RAI

....APPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS.

...RESPONDENT(S)

I/We/Appellant/Claimant/Petitioner or Defendant/Respondent/Non-Applicant named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this 25th day of January 2024.

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature/Thumb
DVS Jatav, Regional Officer, MPPCB Regional Office Guna	Tanker Parking Area, Gail Complex Vijaypur, Distt-Guna (MP)-473112,	07544-274098 ro.mppcbguna 26@gmail.com	Officer-in-Charge	

Accepted

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdwivedi20@gmail.com	8878471359	